BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD

IN

Original Application No. 1319/2024

Hemant Singh Gonia & Ors.

Applicant

Versus

State of Uttarakhand & Ors.

Respondent

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 19(01)2002 GOVT. OF UTTARAKHAND (INDIA)

Sl. No	Particulars	Pg. No.
1.	Index	1
2.	Response Affidavit	2-5
3.	**Annexure No.1-** (Copy of letter dated 07.12.2024)	6
4.	**Annexure No.2-**(Copy of letter dated 13.012025)	7-89
5.	**Annexure No. 3-**(Copy of letter dated 15.02.2025)	90-93

Dated- 03.03., 2025

MUKESH VERMA

Advocate for UKPCB

Chamber No. 50, Old Block,

Supreme Court of India, New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD

IN

Original Application No. 1319/2024

Hemant Singh Gonia & Ors

Applicant

Versus

State of Uttarakhand & Ors

Respondent

Affidavit of Dr. Parag Madhukar Dhakate, aged about 47 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and is duly authorized to sign and file the instant affidavit.

2. That the above-mentioned matter was listed for hearing on 29.11.2024 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"....

3. In the above facts and circumstances, prima facie, we are satisfied that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before proceeding further in matter, we find it appropriate to obtain a factual report for which we constitute Joint Committee comprising District Magistrate, Nainital, Uttarakhand State Pollution Control Board and Central Pollution Control Board. District Magistrate, Nainital shall be nodal authority for coordination and compliance.

4. Above Committee shall visit site, collect relevant information, interact with stakeholders and submit a factual report within six weeks.

....."

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 19(01)2002 GOVT. OF UTTARAKHAND (INDIA)

3. That in compliance with the above order, it is humbly submitted that the Member Secretary, UKPCB vide letter dated 07.12.2024 informed the District Magistrate that Mr. Anurag Negi, Regional Officer, UKPCB has been appointed on behalf of UKPCB to conduct the inspection by the Joint Committee constituted by this Hon'ble Tribunal. In this connection, copy of letter dated 07.12.2024 is being marked and filed as **Annexure No. 1** to this affidavit.

4. That furthermore, the Regional Officer, UKPCB, Nainital vide letter bearing no. 1083 dated 13.01.2025 informed the Member Secretary, UKPCB that the inspection was conducted on 23.12.2024 in Gaula Raukhad, Gaula Bypass Road, Haldwani, Nainital. The regional officer also submitted the Joint Inspection Report.

5. That the report highlights significant non-compliance with the Solid Waste Management Rules, 2016 in the Haldwani-Kathgodam region, where daily waste generation is 150 metric tons per day. Additionally, there are no arrangements for processing and purification of the collected municipal solid waste, thus violating Municipal Solid Waste Management Rules, 2016. Furthermore, air quality analysis revealed PM10 levels at 112.4 $\mu g/m^3$, exceeding the permissible limit of 100 $\mu g/m^3$. In this connection, a copy of letter dated 13.01.2025 along with the Joint Inspection report is being marked and filed as **Annexure no. 2** to this affidavit.

6. That, consequently, the Member Secretary, UKPCB issued a show-cause notice bearing no. UKPCB/HO/MSW-36/2025/77, dated 15.02.2025 to the Municipal Commissioner, Nagar Nigam, Haldwani under section 5 of Environment (Protection) Act, 1986. Through the said show-cause notice, the Municipal Commissioner has been directed to show cause within 30 days of time from issue of the notice as to why the environmental compensation of Rs. 1.0 Lakh/month shall not be imposed on Nagar Nigam, Haldwani from 01.04.2020 as per the orders in Original Application No. 606 of 2018 passed by the Hon'ble NGT for non-compliance of Municipal Solid Waste Management Rules, 2016. In this connection, copy of letter dated

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 GOVT. OF UTTARAKHAND (INDIA)

15.02.2025 is being marked and filed as **Annexure No. 3** to this Affidavit.

7. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Dehradun on the 28 day of February 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 10(01)2002 GOVT. OF UTTARAKHAND (INDIA)

Deponent

Dated: February, 2025

S.No-1041/25

This affidavit is sworn before me by Shri D.Y. Ankur Bhardwaj who is identified by Shri ..... at Dehradun on 28/2/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–834/2024/1316 दिनांक 07.12.2024

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,

जिलाधिकारी
जिला– नैनीताल।

विषयः– मा0 एन0जी0टी0 में योजित **O.A. No. 1319/2024 Hemant Singh Gonia & Ors. Vs. State of Uttarakhand** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–1319/2024 Hemant Singh Gonia & Ors. Vs. State of Uttarakhand में पारित आदेश दिनांक 29.11.2024 का अवलोकन करना चाहें। प्रकरण हल्द्वानी शहर के जिला नैनीताल में ट्रेंचिंग ग्राउंड में ठोस अपशिष्ट के अवैध और अवैज्ञानिक हैंडलिंग, प्रबंधन और निपटान और डंपिग के सम्बन्ध में है। प्रकरण में मा0 एन0जी0टी0 द्वारा स्थल निरीक्षण हेतु निम्नानुसार विभागों का संयुक्त कमेटी हेतु गठन किया गया हैः–

1. जिलाधिकारी, नैनीताल।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड।

जिलाधिकारी, नैनीताल को समन्वय एवं अनुपालन हेतु नोडल एजेंसी नामित किया गया है। प्रकरण में मा0 एन0जी0टी0 में छः सप्ताह के अन्तर्गत Factual Report दाखिल की जानी है। मा0 एन0जी0टी0 द्वारा पारित आदेश एवं आवेदक द्वारा प्रेषित आवेदन की छायाप्रति संलग्न है।

विषयगत प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, आवास विकास कॉलोनी, नैनीताल रोड़, हल्द्वानी (मो0नं0–9897074903, ई–मेल–ro.haldwani@gmail.com) को नामित किया गया है।

कृपया, उपरोक्तानुसार कार्यवाही करने का कष्ट करें।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–834/2024/ तद्दिनांकित।

प्रतिलिपिः–

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली को सूचनार्थ सादर प्रेषित।
2. क्षेत्रीय निदेशालय, क्षेत्रीय कार्यालय केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, लखनऊ, उत्तर प्रदेश को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी को मा0 एन0जी0टी0 द्वारा पारित आदेश की छायाप्रति इस निर्देश के साथ प्रेषित है कि जिलाधिकारी, नैनीताल एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि से सम्पर्क कर स–समय आवश्यक कार्यवाही सुनिश्चित करें एवं कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें।

सदस्य सचिव

क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक–यूकेपीसीबी/आर0ओ0एच0/रि2/25/2438-1083 दिनांकः–13/01/25

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय– मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–1319/2024 हेमंत सिंह गौनिया एवं अन्य बनाम उत्तराखण्ड़ राज्य के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांकः यूकेपीसीबी/एचओ/सा0–183–834/2024/1316 दिनांक 07.12.2024 के अनुपालन में सन्दर्भित नगरीय ठोस अपशिष्ट एकत्रण स्थल गौला रौखड़, गौला बाईपास रोड़ हल्द्वानी, नैनीताल का निरीक्षण संयुक्त समिति द्वारा दि0 23.12.2024 को किया गया है। अतः संयुक्त निरीक्षण आख्या सूचनार्थ सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय

13/01/2025

(अनुराग नेगी)
क्षेत्रीय अधिकारी

O/C
13/01/25

मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 1319/2024 हेमंत सिंह गौनिया एवं अन्य बनाम उत्तराखण्ड़ राज्य में पारित आदेश दिनांक 29.11.2024 के अनुपालन में गठित समिति की संयुक्त निरीक्षण आख्याः–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा हेमंत सिंह गौनिया निवासी हल्द्वानी एवं अन्य के संयुक्त हस्ताक्षरित शिकायती पत्र दिनांक 13.09.2024 का संज्ञान लेते हुए हल्द्वानी शहर के जिला–नैनीताल में ट्रेंचिंग ग्राउंड में ठोस अपशिष्ट के अवैध और अवैज्ञानिक हैंडलिंग, प्रबंधन, निपटान और डम्पिंग के संबंध में स्थलीय संयुक्त निरीक्षण करवायें जाने के संबंध में दिनांक 29.11.2024 को आदेश पारित किये गये है। जिसका प्रभावी अंश निम्नवत हैः–

"In the above facts and circumstances, Prima facie, we are satisfied that a substantial question relating to environment has arisen out of implementation of enactments mentioned in schedule 1 NGT Act, 2010 but before proceeding further in matter, we find it appropriate to obtain a factual report for which we constitute Joint Committee comprising District Magistrate, Nainital, Uttarakhand State Pollution Control Board and Central Pollution Control Board. District Megistrate, Nainital shall be nodal authority for coordination and compliance"

Above committee shal visit site, collect relevant information interact with stakeholders and sumbit a factual report within six weeks.

List on 16.01.2025

मा0 एन0जी0टी द्वारा पारित आदेश की प्रति संलग्न है। (संलग्नक–01)

तद्कम में सदस्य सचिव, उत्तराखण्ड़ प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा कार्यालय जिलाधिकारी नैनीताल के पत्रांक 51/23–स्थानीय निकाय/2024 दिनांक 17.12.2024 द्वारा सदस्य नामित कर दिनांक 23.12.2024 को सांयुक्त निरीक्षण हेतु तिथि निर्धारित की गयी।(संलग्नक–02) उपरोक्त के अनुपालन में संदर्भित स्थल का संयुक्त निरीक्षण किया गया, संयुक्त निरीक्षण में उपस्थिति निम्नवत है–

1. जिलाधिकारी, नैनीताल के प्रतिनिधि श्री पारितोष वर्मा, उपजिलाधिकारी हल्द्वानी
2. ए0के0 त्रिपाठी वैज्ञानिक–ग केन्द्रीय प्रदूषण नियंत्रण बोर्ड क्षेत्रीय निदेशालय लखनऊ।
3. अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड़ प्रदूषण नियंत्रण बोर्ड, हल्द्वानी।
4. श्री मनोज काण्डपाल नगर स्वास्थ अधिकारी प्रतिनिधि नगर निगम हल्द्वानी।

संयुक्त निरीक्षण के दौरान दूरभाष पर शिकायतकर्ता श्री हेमंत सिंह गौनिया से संपर्क किया गया। श्री गौनिया द्वारा निरीक्षण में उपस्थित होने पर असमर्थता व्यक्त की गयी। संदर्भित शिकायती स्थल की संयुक्त निरीक्षण आख्या निम्नवत हैः–

1. नगरीय ठोस अपशिष्ट एकत्रण स्थल गौला रौखड़, गौला बाईपास रोड़ हल्द्वानी, नैनीताल में वन विभाग द्वारा हस्तान्तरित भूमि लगभग 4.0 है0 क्षेत्र में स्थापित है। भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (IA.III अनुभाग) के पत्र संख्याः– F.No. 10-6/2017-IA-III दिनांक 10.10.2017 द्वारा नगर निगम हल्द्वानी–काठगोदम जिला–नैनीताल में एकीकृत्र नगरीय ठोस अपशिष्ट प्रबंधन परियोजना हेतु पर्यावरण (संरक्षण) अधिनियम–1986 के अन्तर्गत पर्यावरण प्रभाव आंकलन अधिसूचना 2006 यथासंशोधित के प्राविधानों के अनुसार 30 वर्षो की लीज पर सशर्त पर्यावरणीय स्वीकृति प्राप्त है तथा उत्तराखण्ड शासन के पत्रांक संख्याः–2661/IV(3)-2018-12(22 SWM)/18 दिनांक 19.09.2018 के द्वारा हल्द्वानी काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबंधन परियोजना की वित्तीय एवं प्रशासनिक स्वीकृति प्राप्त है। संयुक्त निरीक्षण के दौरान निकाय प्रतिनिधि द्वारा अवगत कराया गया कि कूड़ा संग्रहण स्थल वर्ष 2018–19 से संचालन में है। (संलग्नक–03)

2. नगर निगम हल्द्वानी–काठगोदाम क्षेत्रान्तर्गत कुल 60 वार्ड है तथा निकाय की जनसंख्या जनणना वर्ष–2011 के अनुसार 2,80,604 है। नगर निगम हल्द्वानी–काठगोदाम से प्रतिदिन जनित होने वाले नगरीय ठोस की मात्रा लगभग 150 मैट्रिक टन /दिन है। जनित होने वाले नगरीय ठोस अपशिष्ट को नगर निगम हल्द्वानी परिक्षेत्र में समस्त वार्डो से एकत्रित किया जाता है। उक्त के अतिरिक्त नगर पालिका नैनाताल से लगभग 25.0 मैट्रिक टन/दिन, नगर पालिका भवाली से लगभग 6.0 मैट्रिक टन /दिन, नगर पंचायत भीमताल से लगभग 3.0 मैट्रिक टन/दिन नगर पंचायत लालकुआँ से लगभग– 8.0 मैट्रिक टन/दिन तथा जिला पंचायत नैनीताल की पंचायतों से लगभग 15.0 मैट्रिक टन/दिन कुल लगभग 207 मैट्रिक टन/दिन नगरीय ठोस अपशिष्ट एकत्रित किया जाता है। एकत्रित नगरीय ठोस अपशिष्ट का नगरीय ठोस अपशिष्ट प्रबंधन नियम–2016 के अनुसार वैज्ञानिक रूप से निस्तारण हेतु प्रसंस्करण तथा शोधन की व्यवस्थायें नहीं है। (संलग्नक–04)

3. नगर निगम हल्द्वानी–काठगोदाम द्वारा नगरीय ठोस अपशिष्ट का डोर–टू–डोर एकत्रण/संग्रहण हेतु फर्म मै0 मैजिक जिनी स्मार्टटैक सौल्यूशन लि0 गुडगॉव हरियाणा के साथ अनुबंध किया गया है। नगरीय ठोस अपशिष्ट के प्रभावी संग्रहण के लिये निगम में टाटा एस हाइड्रोलिक टिप्पर–01, रिफ्यूज कलेक्टर/कॉम्पेक्टर–04, स्काई लिफ्ट–03, बैक लोडर–01, टैक्टर–04, जटायू वाहन–01 व गारबेज टिप्पर–46 नग वाहनों का उपयोग किया जाता है। वाहनों द्वारा डोर–टू–डोर ठोस अपशिष्ट का एकत्रण कर निस्तारण स्थल तक ले जाया जाता है। निस्तारण स्थल में ठोस अपशिष्ट के भार मापन हेतु मापन यंत्र (Weighing Bridge) स्थापित है। निरीक्षण के दौरान भार मापन यंत्र संचालन में नहीं पाया गया। (संलग्नक–05)

4. निरीक्षण के दौरान निस्तारण स्थल पर नगरीय ठोस अपशिष्ट का पृथक्करण स्थानीय कचरा बीनने वालो के माध्यम से मैन्युअली किया जा रहा था। नगर निगम हल्द्वानी परिक्षेत्र में कूडा संग्रहण हेतु केवल डम्पिंग साईट उपलब्ध है, स्थल पर नगरीय ठोस अपशिष्ट एकत्रित किया जाता है, निस्तारण स्थल पर अजैविक ठोस अपशिष्ट हेतु प्रसंस्करण तथा शोधन व्यवस्थायें नहीं है तथा जैविक अपशिष्ट के निस्तारण के लिये कम्पोस्टिंग, वर्मी–कम्पोस्टिंग आदि व्यवस्था नही है। जिस कारण नगरीय ठोस अपशिष्ट वृहत मात्रा में एकत्रित पाया गया तथा संयुक्त निरीक्षण के दौरान निस्तारण स्थल पर दुर्गन्ध थी। नगर निगम हल्द्वानी द्वारा जैविक तथा अजैविक नगरीय ठोस अपशिष्ट का पृथक्करण नगरीय ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित के अनुरूप नहीं किया जा रहा है। (संलग्नक–06)

5. नगर निगम हल्द्वानी–काठगोदाम निस्तारण स्थल पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की दिशा निर्देशों के अनुरूप एस.एल0एफ0 की स्थापना तथा लीचेट संग्रहण की व्यवस्था नहीं की गयी है तथा निस्तारण स्थल पर स्थापित ट्रोमल मशीनें भी संचालन में नहीं पायी गयी।

6. संयुक्त अपशिष्ट निस्तारण स्थल में केन्द्रीय प्रदूषण नियत्रण बोर्ड के दिशा निर्देशों के अनुरूप हरित पट्टिका विकसित नहीं की गयी है तथा स्थापित वॉउड्री वाल क्षतिग्रस्त पायी गयी।

7. लीगेसी वेस्ट के संबंध में नगर निगम हल्द्वानी–काठगोदाम निस्तारण स्थल (डम्प साईट) पर 88,750 मी0टन लीगेसी वेस्ट का पूर्व में वैज्ञानिक तरीके से निपटान हेतु M/s Peoples Association for total Help & Youth applause RZ-15/9, KH No. 15/7, Gali No. 9 Mahavir Enclave, New Delhi के साथ अनुबंध किया गया था। फर्म द्वारा 88,750 मैट्रिक टन लीगेसी वेस्ट का निस्तारण का कार्य पूर्ण किया जा चुका है तथा जनित 677.320 मैट्रिक टन पोस्ट–कंज्यूमर प्लास्टिक वेस्ट (एमएलपी/आरडीएफ) को मै0 रिकार्ट ईनोवेशन प्रा0लि0 के माध्यम से निस्तारित किया गया है, जिसकी लॉग बुक संलग्न है। निस्तारण स्थल पर वर्तमान में 1.39 लाख मैट्रिक टन मात्रा में लीगेसी वेस्ट अवशेष है। अवशेष लीगेसी वेस्ट के आंकलन की एफ0आर0पी0 की

प्रति संलग्न है, एकत्रित लीगेसी वेस्ट एवं नगरीय ठोस अपशिष्ट के निस्तारण हेतु नगर निगम हल्द्वानी तथा एन0टी0पी0सी0 विद्युत व्यापार निगम लि0 से Development of Municipal Solid Waste to Torrified Charcoal Plant Facility (Capacity-500TPD) स्थापित किये जाने हेतु M.O.U हस्ताक्षरित किया गया है तथा निविदा एवं मूल्यांकन की प्रकिया गतिमान है। इसके अतिरिक्त निकाय द्वारा लगभग 11,940 कि0लो0 प्लास्टिक को रिसाईक्लिंग कराया गया है। (संलग्नक–07)

8. उत्तराखण्ड राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्थल पर एकत्रित लीगेसी अपशिष्ट के निस्तारण हेतु सशर्त संचालनार्थ सहमति दिनांक 31.03.2024 तक निर्गत की गयी है। जिसका नवीनीकरण वर्तमान तक नहीं किया गया है। (संलग्नक–08)

9. संयुक्त निरीक्षण के दौरान नगरीय ठोस अपशिष्ट जलता हुआ नहीं पाया गया। उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा नगर निगम हल्द्वानी–काठगोदाम को ठोस अपशिष्ट निस्तारण स्थल में समय–समय पर आगजनी की घटना पर नोटिस प्रेषित किये गये है तथा ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित के प्राविधानों का अनुपालन न किये जाने पर नगर निगम हल्द्वानी–काठगोदाम के विरूद्ध पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति सहित आवश्यक कार्यवाही हेतु आख्या बोर्ड मुख्यालय प्रेषित की गयी है। आगजनी की घटनाओं पर प्रभावी नियंत्रण हेतु नगर निगम हल्द्वानी–काठगोदाम द्वारा ठोस अपशिष्ट एकत्रण स्थल पर वाटर टेंकरों की व्यवस्था तथा निगरानी हेतु सी0सी0टी0वी0 कैमरों की स्थापना की गयी है, जो संयुक्त निरीक्षण के दौरान संचालन में पाये गयें। निगरानी हेतु स्थापित सी0सी0टी0वी0 कैमरों में ऑनलाईन सैन्ट्रैलाइज प्रणाली स्थापित नहीं है। (संलग्नक–09)

10. संयुक्त निरीक्षण के दौरान प्रश्नगत स्थल के पूर्व दिशा में प्रवाहित गौला नदी में जल प्रवाह नहीं पाया गया तथा अपशिष्ट निस्तारण के समीप उत्तराखण्ड जल संस्थान ट्यूबवेल गौजाजाली उत्तर हल्द्वानी से भू–गर्भीय जल (ट्यूबवेल) का नमूना एकत्रित कर विश्लेषित किया गया है। भू–गर्भीय जल की गुंणवत्ता IS:10500 के अन्तर्गत है। (विश्लेषण आख्या संलग्न) (संलग्नक–10)

11. संयुक्त निरीक्षण के दौरान अपशिष्ट निस्तारण स्थल के समीप उत्तराखण्ड जल संस्थान ट्यूबवेल गौजाजाली उत्तर हल्द्वानी में परिवेशीय वायु गुणवत्ता का अनुश्रवण किया गया है, जिसे क्षेत्रीय कार्यालय हल्द्वानी द्वारा विश्लेषण किया गया है, प्राप्त परिणाम निम्नानुसार सारणीबद्ध है–

Parameter	Measurd Value	Standard Value
RSPM PM_{10} (24 hours)	112.4 $\mu g/m^3$	100
SO_x (24 hours)	8.9 $\mu g/m^3$	80
NO_x (24 hours)	26.2 $\mu g/m^3$	80

प्राप्त परिणाम से स्पष्ट है कि परिवेशीय वायु गुणवत्ता PM_{10} (24 hours) की मात्रा निर्धारित बोर्ड मानको के अधिक है तथा SO_x एवं NO_x की मात्रा निर्धारित बोर्ड मानको के अन्तर्गत है। (आख्या संलग्न है) (संलग्नक–11)

<u>उपचारात्मक उपाय तथा अनुशंसाऐं:–</u>

उपरोक्तानुसार नगर निगम हल्द्वानी–काठगोदाम द्वारा निर्गत पर्यावरणीय शर्तो तथा नगरीय ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित का अनुपालन नहीं किया जा रहा है तथा नगर निगम हल्द्वानी–काठगोदाम को निम्नलिखित का अनुपालन किये जाने हेतु समयबद्ध कार्य योजना तैयार कर कियान्वयन करना चाहिये।

1. नगर निगम हल्द्वानी–काठगोदाम द्वारा भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा निर्गत पर्यावरण स्वीकृति की शर्तो का अनुपालन तथा नियमानुसार व्यवस्थायें सुनिश्चित करते हुये ठोस

अपशिष्ट का निस्तारण नगरीय ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित के अनुसार वैज्ञानिक ढंग से किया जाये।

2. नगर निगम हल्द्वानी–काठगोदाम द्वारा जल/वायु अधिनियमों के अन्तर्गत सहमति प्राप्त कर निस्तारण स्थल पर एकत्रित ठोस अपशिष्ट का प्रसंस्करण एवं निस्तारित किये जाने हेतु गति प्रदान की जाये।
3. निस्तारण स्थल पर लीचेट के संग्रहण और उसके उपचार हेतु नगरीय ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित के अनुसार प्रणाली स्थापित की जाये।
4. निस्तारण स्थल के आस–पास आगजनी की घटनाओं पर निगरानी हेतु स्थापित सी0सी0टी0वी0 कैमरों में ऑनलाईन सैन्ट्रैलाइजेशन प्रणाली स्थापित की जाये तथा आगजनी की घटनाओं एवं भू–जल की गुणवत्ता पर निरंतर निगरानी रखी जानी जाये। वायु गुणवत्ता के अनुश्रवण हेतु सतत् परिवेशीय वायु गुणवत्ता निगरानी प्रणाली स्थापित की जाये।
5. नगरीय ठोस अपशिष्ट निस्तारण स्थल में केन्द्रीय प्रदूषण नियंत्रण बोर्ड की दिशा निर्देशों के अनुरूप हरित पटट्िका विकसित की जाये तथा क्षतिग्रस्त वाउण्ड्री वाल की मरम्मत की जाये।

अतः आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

मनोज काण्डपाल
नगर स्वास्थ अधिकारी
नगर निगम हल्द्वानी

अनुराग नेगी
क्षेत्रीय अधिकारी
यू0के0पी0सी0बी0, हल्द्वानी

ए0के0 त्रिपाठी
वैज्ञानिक–ग
सी0पी0सी0बी क्षेत्रीय निदेशालय लखनऊ

परितोष वर्मा
उपजिलाधिकारी हल्द्वानी

Annexure-I

Photo Gallery: Joint Committee field visit Hon'ble NGT Order O.A.No.1319 of 2024 (Solid Waste Trenching ground at Gola Rokhar, Haldwani city, District Nainital Uttarakhand State)

Photo1: Unscientific disposal of Solid waste at Haldwani City, District Nainital, Uttarakhand

Photo 2: Visit of Joint Committee at trenching ground Haldwani City, District Nainital, Uttarakhand

Photo3: unsegregated Solid waste and Legacy waste at dumping site

Photo4: No Scientific processing facility and leachate collection system at trenching ground

Photo 5: Solid waste from ULBs received at trenching ground during visit

Photo 6: Odour problem around dumping site

Photo 7 : Mixing of Solid waste during visit

Photo 8: View of Huge quantity of unprocessed solid waste at

Photo 9: Water tanker at trenching ground

Photo 10: Weighing bridge not working at trenching ground

Photo 11: Water sprinkling at trenching ground

Photo 12: Broken boundary wall at Solid waste trenching ground Haldwani city, Distt. Nainital

सेलम्प-(1)

Item No. 02

Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1319/2024

Hemant Singh Gonia and Ors — Applicant

Versus

State of Uttarakhand — Respondent(s)

Date of hearing: 29.11.2024

CORAM: **HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER**
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None
Respondents: None

ORDER

1. A letter petition dated 13.09.2024 sent by Hemant Singh Gonia and others complaining about illegal and unscientific handling, management and disposal of solid waste and dumping at a trenching ground with intention of destroying environment without any arrangement of processing thereof in violation of environmental laws has been registered as Original Application under Section 14 and 15 of National Green Tribunal, Act, 2010 (hereinafter referred to as **'NGT Act, 2010'**) for exercise of *suo moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. Complainant has said that in Haldwani city, District Nainital, State of Uttarakhand, at trenching ground, huge quantity of solid waste has been dumped for the last several years and no steps have been taken for its

processing. As a result thereof, huge quantity of solid waste has collected which also got burnt several times in past releasing toxic gases and bad odour and it is creating all kinds of health hazards to local people. It is alleged that dumping of soil waste is illegal being in violation of environmental laws. Certain photographs and newspaper reports have also been placed on record which shows huge quantity of dumping of soil waste.

3. In the above facts and circumstances, *prima facie,* we are satisfied that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before proceeding further in matter, we find it appropriate to obtain a factual report for which we constitute Joint Committee comprising District Magistrate, Nainital, Uttarakhand State Pollution Control Board and Central Pollution Control Board. District Magistrate, Nainital shall be noda authority for coordination and compliance.

4. Above Committee shall visit site, collect relevant information, interact with stakeholders and submit a factual report within six weeks.

5. List on 16.01.2025.

6. A copy of this order be forwarded to District Magistrate, Nainital, Uttarakhand State Pollution Control Board and Central Pollution Control Board by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 29, 2024
Original Application No. 1319/2024
AB

2132-1175
09/12/24

संलग्नक-(2)

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46वी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–834/2024/1316 दिनांक 09.12.2024

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,

जिलाधिकारी
जिला– नैनीताल।

विषयः– मा0 एन0जी0टी0 में योजित O.A. No. 1319/2024 Hemant Singh Gonia & Ors. Vs. State of Uttarakhand के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–1319/2024 Hemant Singh Gonia & Ors. Vs. State of Uttarakhand में पारित आदेश दिनांक 29.11.2024 का अवलोकन करना चाहें। प्रकरण हल्द्वानी शहर के जिला नैनीताल में ट्रेंचिंग ग्राउंड में ठोस अपशिष्ट के अवैध और अवैज्ञानिक हैंडलिंग, प्रबंधन और निपटान और डंपिंग के सम्बन्ध में है। प्रकरण में मा0 एन0जी0टी0 द्वारा स्थल निरीक्षण हेतु निम्नानुसार विभागों का संयुक्त कमेटी हेतु गठन किया गया है:–

1. जिलाधिकारी, नैनीताल।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड।

जिलाधिकारी, नैनीताल को समन्वय एवं अनुपालन हेतु नोडल एजेंसी नामित किया गया है। प्रकरण में मा0 एन0जी0टी0 में छः सप्ताह के अन्तर्गत Factual Report दाखिल की जानी है। मा0 एन0जी0टी0 द्वारा पारित आदेश एवं आवेदक द्वारा प्रेषित आवेदन की छायाप्रति संलग्न है।

विषयगत प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, आवास विकास कॉलोनी, नैनीताल रोड़, हल्द्वानी (मो0नं0–9897074903, ई–मेल–ro.haldwani@gmail.com) को नामित किया गया है।

कृपया, उपरोक्तानुसार कार्यवाही करने का कष्ट करें।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–834/2024/ तद्दिनांकित।

प्रतिलिपिः–

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली को सूचनार्थ सादर प्रेषित।
2. क्षेत्रीय निदेशालय, क्षेत्रीय कार्यालय केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, लखनऊ, उत्तर प्रदेश को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी को मा0 एन0जी0टी0 द्वारा पारित आदेश की छायाप्रति इस निर्देश के साथ प्रेषित है कि जिलाधिकारी, नैनीताल एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि से सम्पर्क कर स–समय आवश्यक कार्यवाही सुनिश्चित करें एवं कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें।

सदस्य सचिव

संशोधित आदेश

इस कार्यालय के आदेश सं. 49/23–स्थानीय निकाय/2024 दिनाँक 13 दिसम्बर, 2(द्वारा मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ.ए. संख्या–1313/2024 "हेमंत सिंह गोनिया अन्य बनाम उत्तराखण्ड राज्य" में पारित आदेश दिनाँक 29.11.2024 के अनुपालन में निम्न अधिकारियों नामित किया गया था:–

1– नगर आयुक्त, नगर निगम हल्द्वानी।
2– श्री ए.के.त्रिपाठी, वैज्ञानिक, केन्द्रीय प्रदूषण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।
3– क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, हल्द्वानी।

उक्त आदेश में आंशिक संशोधन करते हुए उपरोक्त समिति के साथ–साथ उप जिलाधिक हल्द्वानी को भी नामित किया जाता है।

अतः मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ.ए. संख्या–1313/2024 "हे सिंह गोनिया एवं अन्य बनाम उत्तराखण्ड राज्य" में पारित आदेश दिनाँक 29.11.2024 द्वारा दिये गये निर्दे के क्रम में उक्त समिति दिनाँक 23.12.2024 एवं 24.12.2024 को समन्वय स्थापित करते हुए समयबद्ध रुप अनुपालन आख्या इस कार्यालय को उपलब्ध करायेगी।

अपर जिलाधिकारी(प्र.)
नैनीताल।

कार्यालय जिलाधिकारी नैनीताल

पत्रांक 51 /23–स्थानीय निकाय/2024 दिनाँक| 7 दिसम्बर, 2024

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– नगर आयुक्त, नगर निगम हल्द्वानी।
2– उप जिलाधिकारी, हल्द्वानी।
3– श्री ए.के. त्रिपाठी, वैाानिक, केन्द्रीय प्रदूषण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।
4– क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, हल्द्वानी।

अपर जिलाधिकारी(प्र.),
H/OIC नैनीताल।

संलग्नक (3) पृष्ठ (224)

D. Verma 16/10/2017

F. No. 10-6/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 10th October, 2017

To,

Mukhya Nagar Adhikari
Haldwani Nagar Nigam,
Nagar Palika Parishad, Haldwani,
District: Nainital - 263139, Uttarakhand
E Mail: info@nagarnigamhaldwani.com

Subject: Integrated Municipal Solid Waste Management Project at Haldwani - Kathgodam, District Nainital, Uttarakhand by M/s Haldwani Nagar Nigam - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/UK/MIS/62412/2015 dated 9th February 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Integrated Municipal Solid Waste Management Project at Haldwani-Kathgodam, District Nainital, Uttarakhand promoted by M/s Haldwani Nagar Nigam' was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 12-14 April, 2017 and 21-24 August, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

(i) The project involves Integrated Municipal Solid Waste Management Project at Haldwani - Kathgodam, District Nainital, Uttarakhand promoted by M/s Haldwani Nagar Nigam.

(ii) As a part of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), Haldwani Nagar Nigam (HNN) has proposed treatment and disposal of MSW at Indira Nagar railway crossing on Sitarganj bypass, Haldwani.

(iii) Integrated Municipal Solid Waste Management Facility has been taken up to cater the Haldwani City, Bhimtal, Kichha, Lalkuan and Rudrpur under administrative control of Haldwani Nagar Nigam.

(iv) Haldwani town is one of the important city in Uttarakhand at the entrance of Kumaun region. It is one of the 83 municipalities of the State of Uttarakhand, spread over an area of 14.16 square km with approx. population of 171351 as per census 2011.

(v) Ministry of Urban Development, Government of India vide letter No. K14011/27/2013-UD-1, dated 08/11/13 approved the SWM project for 34.88 crore and had released 13.952 to Uttarakhand State Government.

(vi) The project will handle and dispose of 192 MT/Day Solid waste up to 2027 as estimated. The waste generated during operation shall be collected, segregated, transported, disposed and treated in a scientific manner.

(vii) As part of the project compost plant and Sanitary Landfill has to be developed in the 4 Hectare land, being provided by Forest Department. Total waste generation in all 5 cities is 192 MT/Day. Gaula River is at the distance of the 550 M in east direction. Landfill life for the said facility is 15 years.

(viii) Cost of the project: Rs. 35 crores.

(ix) ESZ: Nandhaur Sanctuary is 5.2 km/NE from the project site.

(x) Benefits of the project: For scientific disposal of Municipal Solid waste.

(xi) Employment potential-NA

(xii) ToR presentation was held on 21.12.2015 before SEAC, Uttarakhand. Committee has granted ToR vide No. 597/SEAC dated 07.01.2016.

(xiii) Public Hearing for the project was held on 01.12.2016 at Nagar Nigam Haldwani, Uttarakhand in the Chairmanship of Sh. Jaswant Singh Rathore, Additional District Magistrate, District Nainital.

3. The EAC, in its meeting held on 21-24 August, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Integrated Municipal Solid Waste Management Project at Haldwani-Kathgodam, District Nainital, Uttarakhand promoted by M/s Haldwani Nagar Nigam, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

(i) As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; ventury scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO_2, NOx and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.

(ii) Analysis of Dioxins and Furans shall be done through CSIR – National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.

(iii) The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.

(iv) Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.

(v) Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.

(vi) Ambient air quality monitoring shall be carried out in and around the landfill site at up wind and downwind locations.

(vii) The depth of the land fill site shall be decided based on the ground water table at the site.

(viii) Environmental Monitoring Programme shall be implemented as per EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.

(ix) The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.

(x) All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.

(xi) The Company shall review the unit operations provided for the treatment of effluents, specially the sequencing of MEE after tertiary treatment, the source of permeate when no R.O. is recommended and the treatment of MEE condensate. The scheme for treatment of effluents shall be as permitted by the Pollution Control Board/Committee under the provisions of consent to establish.

(xii) On line real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.

(xiii) Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.

(xiv) No non hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.

(xv) Gas generated in the Land fill should be properly collected, monitored and flared.

(xvi) Project Proponent shall develop green belt, as committed. At least 10 m thick greenbelt shall be developed in the periphery of hazardous waste facility.

(xvii) Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent unwanted access.

(xviii) Pre medical check-up to be carried out on workers at the time of employment and regular medical record to be maintained.

(xix) Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or non sudden release of hazardous waste or hazardous waste constituents to air, soil or surface water.

(xx) Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated in the effluent treatment plant.

PART B - GENERAL CONDITIONS

(i) The project authorities must strictly adhere to the stipulations made by the SPCB, State Government and any other statutory authority.

(ii) No further modification or expansion in the project shall be carried out without prior approval of the Ministry of Environment Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to this Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. On all the sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the EPA Rules, 1989 viz. 78 dBA (daytime) and 70 dBA (night-time).

(iv) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.

(v) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.

(vi) Officials from the Regional Office of MoEF&CC, Dehradun who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Dehradun.

(vii) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(viii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

(ix) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.

(x) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a

copy of the same shall be forwarded to the Regional Office of this Ministry at Dehradun.

(xi) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(xii) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xiii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

4. This issues with the approval of the Competent Authority.

(Kushal Vashist)
Director

Copy to:

1) The Secretary, Department of Environment, Government of Uttarkhand, Dehradun.
2) Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun, Dehradun - 248001.
3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4) The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand- 248001; Fax-0135-2718092.
5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6) Guard File/ Record File/ Notice Board.

(Kushal Vashist)
Director

संख्या– 2661/IV(3)–2018–12(22 SWM)/18

प्रेषक,

आर0के0सुधांशु,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

निदेशक,
शहरी विकास निदेशालय (सूडा),
उत्तराखण्ड, देहरादून।

शहरी विकास अनुभाग–3 देहरादूनःदिनांक 19 सितम्बर, 2018।

विषयः– हल्द्वानी–काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबंधन परियोजना की वित्तीय एवं प्रशासनिक स्वीकृति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0–541/श0वि0नि0/4–एफ0सी0/एस0डब्ल्यू0एम0/17, दिनांक 30.07.2018 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा हल्द्वानी–काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना की रू0 4319.57.98 लाख की संशोधित डी0पी0आर0 प्रेषित करते हुए स्वीकृति प्रदान किये जाने का अनुरोध किया गया है।

2– विषयगत कार्य हेतु शासनादेश संख्या–1628/IV(2)–श0वि0–2014–3(JnNURM)–13, दिनांक 28 अक्टूबर, 2014 के द्वारा कुल रू0 3488.00 लाख की लागत स्वीकृत करते हुये धनराशि रू0 1744.00 लाख अवमुक्त की गयी थी।

3– आपके उक्त संदर्भित पत्र दिनांक 30.07.2018 के द्वारा उपलब्ध करायी गयी संशोधित डी0पी0आर0 रू0 4319.57 लाख का टी0ए0सी0 द्वारा परीक्षण करने के उपरांत रू0 3872.58 लाख की लागत औचित्यपूर्ण पायी गयी है। टी0ए0सी0 द्वारा पायी गयी औचित्यपूर्ण धनराशि रू0 3872.58 लाख के सापेक्ष सचिव, शहरी विकारा विभाग, उत्तराखण्ड शासन की अध्यक्षता में आहूत विभागीय समिति की दिनांक 03.08.2018 को सम्पन्न बैठक में हल्द्वानी–रूद्रपुर कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना पर विस्तार से विचार–विमर्श करते हुये संशोधित डी0पी0आर0 रू0 3872.58 लाख में वाहनों के क्रय की धनराशि मूल डी0पी0आर0 के अनुरूप रखे जाने तथा आई0ई0सी0 गतिविधियों हेतु प्रस्तावित धनराशि रू0 144.76 लाख पर स्वीकृति प्रदान नहीं किये जाने का निर्णय लिया गया है, जिसके दृष्टिगत उक्त परियोजना को पूर्ण किये जाने हेतु कम्पोस्ट प्लांट व एस0एल0एफ0 से संबंधित कार्यो हेतु मात्र रू0 1905.49 लाख की आवश्यकता निम्न प्रकार होगीः–

Sl.No.	Item description	Capital Expenditure (Scheduled Item), Rs. in Lakh	Capital Expenditure (Non Scheduled Item), Rs. in Lakh	Grand Total, Rs. in Lakh
1	Civi Work-Compost Plant and Site Work	720.20	8.30	
2	Civi Work-Sanitary Landfill	302.17	298.35	
3	Material and Machinery		539.56	
4	Sub Total	1028.43		
5	Contingency (3%)	30.85		
	Total	1059.20	846.21	1905.49

उक्त लागत रू0 1905.49 लाख में से निदेशालय स्तर पर रक्षित धनराशि में से रू0 252.00 लाख निर्गत किये जाने है तथा रू0 1395.20 स्वच्छ भारत मिशन के अन्तर्गत भारत सरकार से प्राप्त किये जाने की कार्यवाही की जानी है तथा अवशेष धनराशि रू0 258.29 लाख

चतुर्थ राज्य वित्त आयोग की संस्तुति के कम में स्वीकृत धनराशि में से दिये जाने की कार्यवाही की जायेगी।

4— इस प्रकार हल्द्वानी–रूद्रपुर कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना हेतु वाहनो के कय हेतु रू0 1492.00 लाख तथा कम्पोस्ट प्लांट व एरा0एल0एफ0 से संबंधित कार्यो हेतु मात्र रू0 1905.49 लाख अर्थात कुल लागत रू0 3397.49 लाख की संशोधित डी0पी0आर0 की स्वीकृति प्रदान की जानी होगी।

5— अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि विभागीय परीक्षण समिति की दिनांक 03 अगस्त, 2018 को आहूत बैठक में लिये गये निर्णय के कम में उपरोक्त कार्य हेतु टी0ए0सी0 द्वारा औचित्यपूर्ण पायी गयी लागत रू0 3872.58 लाख में से रू0 3397.49 लाख की प्रशासनिक एवं वित्तीय स्वीकृति निम्नलिखित शर्तों एवं प्रतिबन्धों के अधीन प्रदान किये जाने की श्री राज्यपाल सहर्ष स्वीकृति प्रदान करते है–

(1) ठोस अपशिष्ट प्रबन्धन हेतु भारत सरकार द्वारा जारी Guideline एवं समय–समय पर निर्गत शासनादेशों का पूर्णतः अनुपालन सुनिश्चित किया जायेगा।

(2) कार्य को राज्य द्वारा दी गयी प्रशासनिक तथा तकनीकी स्वीकृति की सीमा के अन्तर्गत ही पूर्ण किया जायेगा। इस लागत में कोई वृद्धि वित्त पोषण के पैर्टन से इतर राज्य सरकार के द्वारा अनुमन्य नहीं होगा।

(3) धनराशि का व्यावर्तन अन्य मदों में नहीं किया जायेगा एवं मितव्ययिता की मदों में आवंटित सीमा तक ही व्यय सीमित रखा जायेगा।

(4) निर्माण कार्य की गुणवत्ता एवं समयबद्धता हेतु सम्बन्धित कार्यदायी संस्था और उसके अभियन्ता पूर्ण रूप से उत्तरदायी होगें।

(5) स्वीकृत कार्य कराते समय वित्तीय हस्तपुस्तिका, बजट मैनुअल, उत्तराखण्ड अधिप्राप्ति नियमावली एवं मितव्ययिता के संबंध में शासन द्वारा समय–समय पर निर्गत किये गये शासनादेशों का कड़ाई से पालन सुनिश्चित किया जाए।

(6) मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या–2047/XIV-219(2006) दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन किया जाएगा।

(7) उपरोक्त स्वीकृत कार्यों में यदि कोई कार्य किसी अन्य मद/योजना से करा लिया गया है, तो उक्त स्वीकृत कार्य के सापेक्ष धनराशि राजकोष में जमा करा दी जाए।

(8) उक्त परियोजना की वित्तीय/भौतिक प्रगति का विवरण प्रत्येक माह की 10 तारीख को शासन को उपलब्ध कराया जायेगा।

(9) शासनादेश संख्या–1628/IV(2)–श0वि0–2014–3(InNURM)–13, दिनांक 28 अक्टूबर, 2014 की शर्तो का भी अनुपालन सुनिश्चित किया जायेगा।

6— उक्त आदेश वित्त विभाग की अशासकीय संख्या–393/XXVII(2)/2018, दिनांक 17 सितम्बर, 2018 में प्राप्त सहमति के कम में निर्गत किये जा रहे है।

भवदीय,

(आर0के0 सुधांशु)
सचिव,

नगरीय अपशिष्ट परियोजना हल्द्वानी के निर्माण हेतु 4.00 है0 वन भूमि का हस्तान्तरण पत्र

जनपद–नैनीताल के अन्तर्गत नगरीय अपशिष्ट परियोजना, हल्द्वानी के निर्माण हेतु 4.00 है0 वन भूमि का गैर वानिकी कार्यो हेतु नगर निगम हल्द्वानी को 30 वर्षो की लीज पर हस्तान्तरण :–

आज दिनांक 18.07.2018 को उक्त विषयक कार्य हेतु गौला रेंज के गौला रौखड़ बीट नं0 1 में 4.00 है0 वन भूमि उत्तराखण्ड शासन के शासनादेश संख्या 745/X–4–18/2(04)/2018 वन एवं पर्यावरण अनुभाग–4 दिनांक 17.07.2018 के अनुपालन में नगर निगम, हल्द्वानी को हस्तान्तरित की जाती है।

संलग्न– 1. टोपो सीट में हस्तान्तरित क्षेत्र को दर्शाने वाला मानचित्र।

2. हस्तान्तरित भूमि का डिजिटल मैप।

3. प्रत्यावर्तित भूमि का सीमांकन कर Forward तथा Back Bearing अंकित मानचित्र।

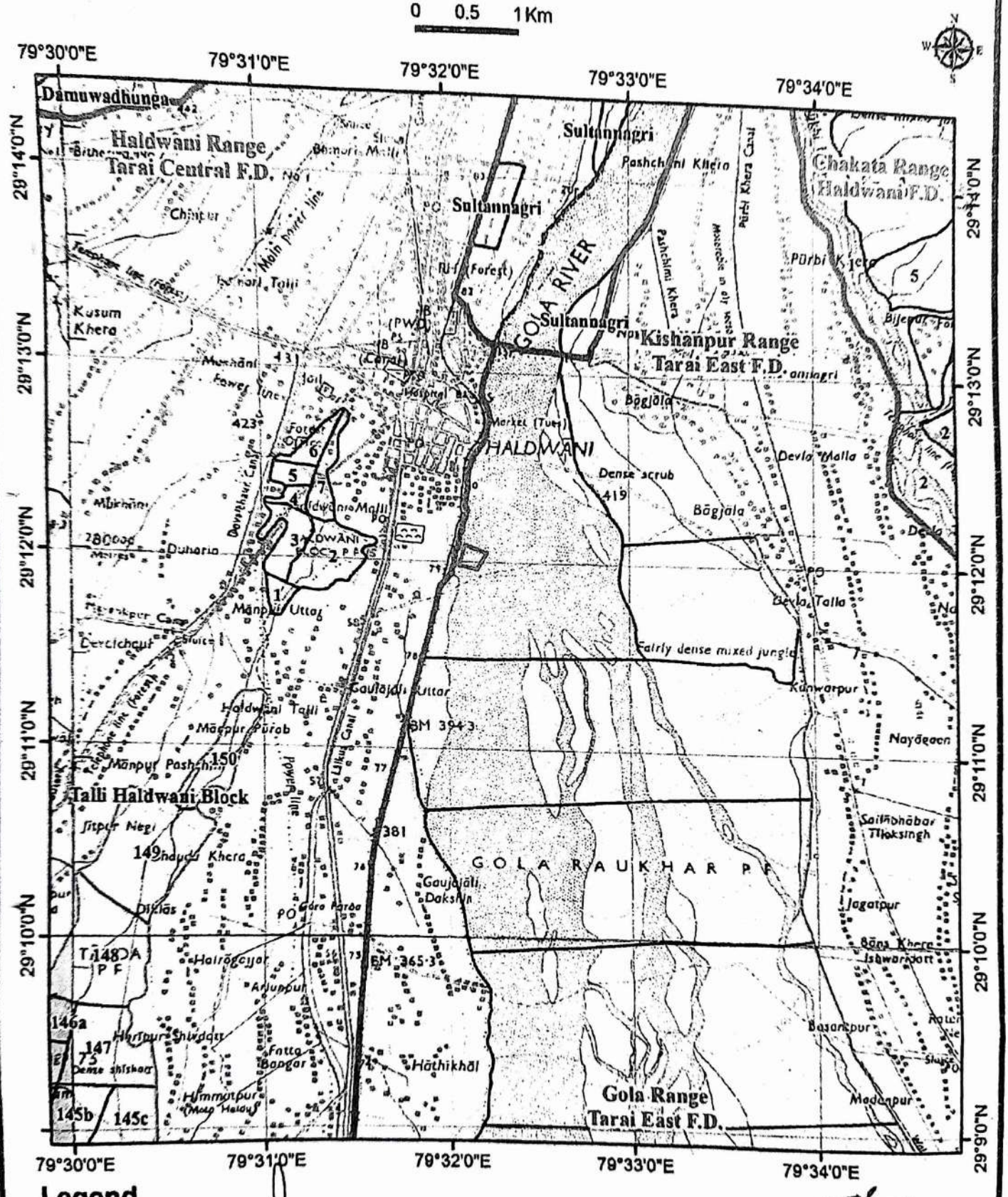
मुख्य नगर अधिकारी
नगर निगम, हल्द्वानी

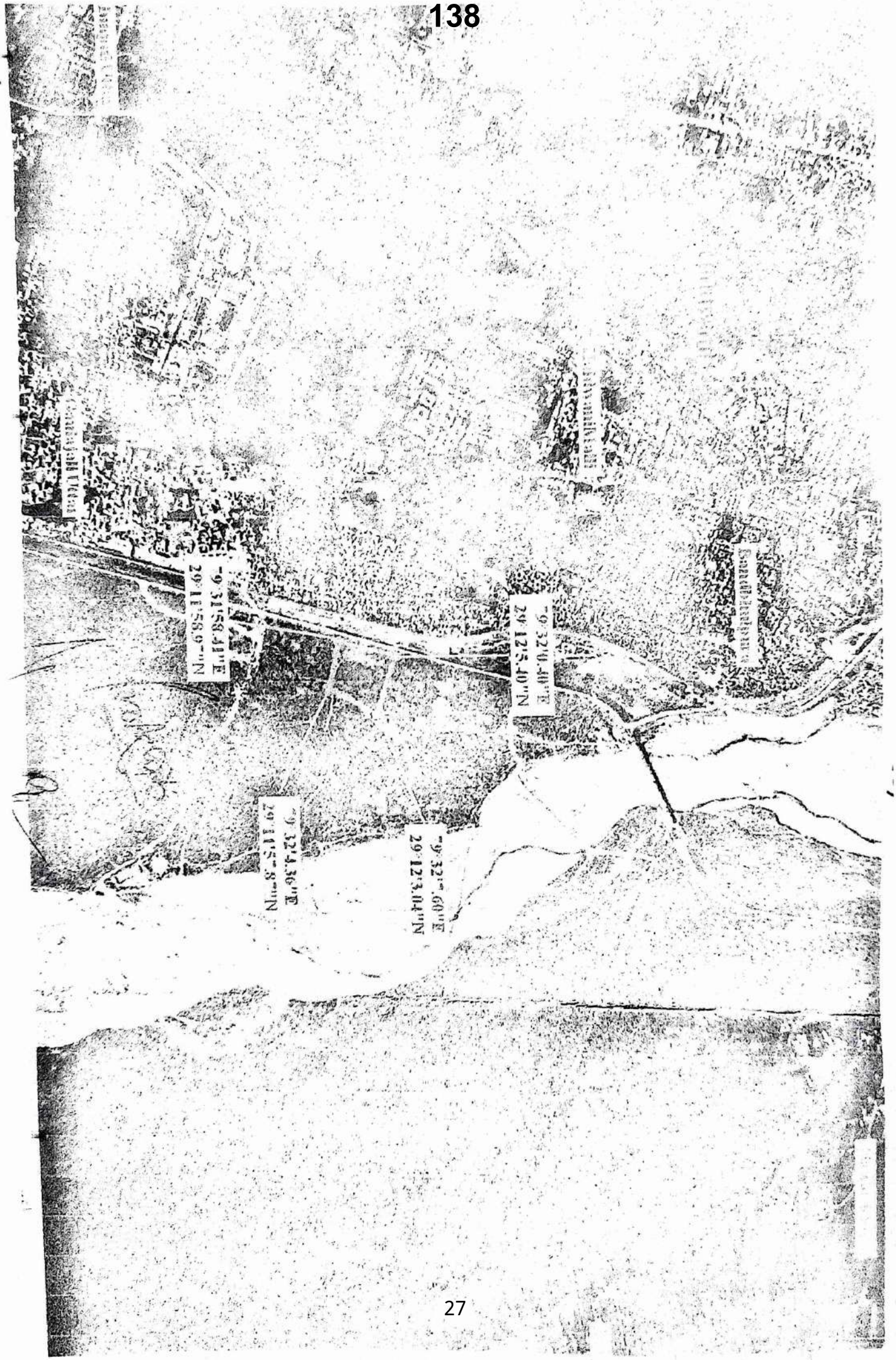
वन क्षेत्राधिकारी
गौला
तराई पूर्वी वन प्रभाग, हल्द्वानी

प्रतिहस्ताक्षरित

प्रभागीय वनाधिकारी,
तराई पूर्वी वन प्रभाग, हल्द्वानी।

डिजिटल मैप – जनपद नैनीताल के अन्तर्गत ठोस अपशिष्ट प्रबन्धन परियोजना हल्द्वानी काठगोदाम हेतु (क्षेत्रफल 4.00 है0)




Legend

Angular Bearing of Village Haldwani

स्टेशन संख्या	दूरी	अंश दिशा	मिनिट दिशा
0-1	200.00	197°-0'	17°-0'
1-2	200.00	88°-0'	288°-0'
2-3	200.00	18°-0'	198°-0'
3-0	200.00	290°-0'	110°-0'

AREA - 4.00 Hect.

Scale 1 CM = 20 mt.

Proposed land

Motor Road -

Trees & Bussey

DRAWN BY - (B.D. Uprety)
SURVEYOR

Godra

Nagar Gate

Godra

Pakher

Godra

Pakher

200.00 m

200.00 m

200.00 m

संख्याः 745 /X-4-18/2(04)/2015

प्रेषक,

अरविन्द सिंह ह्यांकी,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

अपर प्रमुख वन संरक्षक/नोडल अधिकारी,
वन भूमि हस्तातरण, इन्दिरा नगर,
फारेस्ट कालोनी देहरादून।

देहरादूनः दिनांकः 17 जुलाई, 2018

वन एवं पर्यावरण अनुभाग-4

विषयः- जनपद-नैनीताल के अन्तर्गत नगरीय अपशिष्ट परियोजना हल्द्वानी के निर्माण हेतु 4.00 हे0 वन भूमि का गैर वानिव कार्यो हेतु नगर निगम हल्द्वानी को 30 वर्षो की लीज पर दिये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या-159/1जी-3979(नैनी) दिनांक 17 जुलाई, 2018 के सन्दर्भ में मुझे यह कहने क निदेश हुआ है कि श्री राज्यपाल महोदय जनपद-नैनीताल के अन्तर्गत नगरीय अपशिष्ट परियोजना हल्द्वानी के निर्माण हे 4.00 हे0 वन भूमि का गैर वानिकी कार्यो हेतु नगर निगम हल्द्वानी को 30 वर्षो की लीज पर दिये जाने के निमित्त विधिव स्वीकृति दिये जाने विषयक भारत सरकार, पर्यावरण एवं वन मंत्रालय के पत्र सं0 8बी/यू.सी.पी./09/68/2014/एफ.स /1938 दिनांक 20.12.2017 के आधार पर निम्न शर्तो/प्रतिबन्धों के अधीन स्वीकृति प्रदान करते हैं।

(1) वन भूमि की वर्तमान वैधानिक स्थिति में कोई परिवर्तन नहीं होगा।

(2) प्रयोक्ता अभिकरण के व्यय पर वन विभाग द्वारा प्रत्यावर्तित भूमि के बदले प्रस्तावित 8.00हे0 ग्राम-ढंगलगांव सिविल भूमि पर क्षतिपूरक वृक्षारोपण एवं 07 से 10 वर्षो तक रख-रखाव किया जायेगा। प्रतिपूरक वृक्षारोपण हेतु चयनित भूमि को माह के अन्दर भारतीय वन अधिनियम, 1927 के अन्तर्गत आरक्षित/संरक्षित वन घोषित किया जायेगा तथा नोड अधिकारी द्वारा अधिसूचना की एक प्रति क्षेत्रीय कार्यालय को प्रेषित की जायेगी। प्रतिपूरक वृक्षारोपण इस पत्र के जा होने की तिथि से एक से दो वर्षो के अन्दर पूर्ण किया जाना आवश्यक होगा।

(3) प्रयोक्ता एजेन्सी उक्त भूमि का उपयोग केवल कथित प्रयोजन हेतु ही करेगा तथा वह उक्त भूमि अथवा उसके कि भाग को किसी अन्य विभाग,संस्था अथवा व्यक्तियों को हस्तान्तरित नहीं करेगा।

(4) निर्माण कार्य शुरू करने से पहले वन विभाग के सक्षम अधिकारी की अनुमति प्राप्त की जायेगी।

(5) प्रयोक्ता एजेन्सी के अधिकारी/कर्मचारी अथवा ठेकेदार या उक्त व्यक्तियों के अधीन या उनसे सम्बन्धित कोई भी व्यक्ति किसी भी प्रकार की वन सम्पदा को क्षति पहुँचाता है, तो उसके लिए सम्बन्धित प्रभागीय वनाधिकारी द्वारा तय निर्धारित प्रतिकर, जो पूर्णतया अन्तिम एवं प्रयोक्ता एजेन्सी पर बाध्यकारी होगा, प्रयोक्ता एजेन्सी द्वारा देय होगा।

(6) उक्त वन भूमि प्रयोक्ता एजेन्सी के उपयोग में तब तक बनी रहेगी, जब तक कि प्रयोक्ता एजेन्सी को उसकी उक्त प्रयोजन हेतु आवश्यकता रहेगी। यदि प्रयोक्ता एजेन्सी को उक्त भूमि अथवा उसके किसी भाग की आवश्यकता नहीं रहेगी, तो यथास्थिति उक्त भूमि अथवा ऐसा भाग, जो प्रयोक्ता एजेन्सी के लिए आवश्यक न रहे, मूल विभाग को बि किसी प्रतिकर भुगतान किये यथास्थिति वापस प्राप्त हो जायेगा।

(7) वन विभाग तथा उसके अभिकर्ताओं को किसी भी समय जब वे आवश्यक समझें, हस्तान्तरित किये गये भूखण्ड प्रवेश करने व उसका निरीक्षण करने का अधिकार होगा।

(8) मा0 उच्चतम् न्यायालय/भारत सरकार द्वारा यदि भविष्य में एन0पी0वी0 की वर्तमान दरों में वृद्धि की जाती है, प्रयोक्ता एजेन्सी द्वारा एन0पी0वी0 क्षतिपूरक वृक्षारोपण, मलवा निस्तारण हेतु बढ़ी हुई धनराशि का भुगतान वन विभ को यथासमय किया जायेगा व देय धनराशि को (ad-hoc CAMPA) कोष को स्थानान्तरित किया जायेगा।

(9) प्रयोक्ता एजेन्सी द्वारा जनपद कार्य बल की संस्तुतियों एवं भू-वैज्ञानिक के सुझावों का कड़ाई से अनुपालन कि जायेगा।

(10) प्रयोक्ता एजेन्सी द्वारा प्रस्तावित योजना का निर्माण एवं तदोपरान्त रख-रखाव के दौरान आस-पास के क्षेत्र वनस्पतियों एवं जीव जन्तुओं को कोई नुकसान नहीं पहुँचाया जायेगा।

(11) प्रयोक्ता एजेन्सी द्वारा परियोजना निर्माण में कार्यरत् मजदूरों/स्टाफ को रसोई गैस/किरोसिन तेल की आपूर्ति जायेगी, जिससे निकटवर्ती वनों को क्षति न हो।

(12) प्रयोक्ता एजेन्सी द्वारा प्रस्तावित स्थल/वन क्षेत्र के आस-पास मजदूरों/स्टाफ के लिए किसी प्रकार का कैम्प न लगाया जायेगा।

(13) प्रयोक्ता एजेन्सी द्वारा प्रस्तावित वन भूमि के अतिरिक्त आस-पास की वन भूमि से परियोजना निर्माण के दौर मिट्टी/पत्थर काटने एवं भरने का कार्य नहीं किया जायेगा।

(14) प्रयोक्ता एजेन्सी के व्यय पर मक डिस्पोजल का कार्य प्रस्तुत की गयी योजना के अनुसार वन विभाग की देख-रेख में किया जायेगा। प्रयोक्ता एजेन्सी द्वारा उत्सर्जित मलवे का निस्तारण चिन्हित स्थलों पर ही किया जायेगा व उत्सर्जित मलवे को किसी भी दशा में पहाड़ों के ढलान से नीचे/नदी में निस्तारित नहीं किया जायेगा।

(15) निर्माण कार्य के अन्तर्गत पातित होने वाले वृक्षों का पातन उत्तराखण्ड वन विकास निगम द्वारा किया जायेगा एवं आवश्यक न्यूनतम् वृक्षों का ही पातन किया जायेगा।

(16) प्रयोक्ता एजेन्सी द्वारा उक्त शर्तों एवं अन्य सामान्य शर्तों को सम्मिलित करते हुए एक पट्टा विलेख का आलेख्य प्रस्तुत किया जायेगा, जिसे शासकीय हस्तान्तरक से विधीक्षित करवाया जायेगा। ऐसे पट्टा विलेख के विधीक्षण हेतु न्यास (कन्वेयसिंग) कोष्ठक के शासनादेश संख्या 198/7-जी-सी-89-3-89, दिनांक 19.06.1989 के अनुसार निर्धारित विधीक्षण शुल्क विलेख विधीक्षण से पूर्व लेखाशीर्षक-0070- अन्य प्रशासनिक सेवायें-01-न्याय प्रशासन-501-सेवायें और सेवा फीस-01-की गयी सेवाओं के लिए भुगतान की उगाही के अन्तर्गत ट्रेजरी में जमा कर ट्रेजरी चालान की प्रति पट्टा विलेख के आलेख्य के साथ उपलब्ध करायी जायेगी। उपरोक्तानुसार प्रस्तुत पट्टा विलेख शासन द्वारा विधीक्षित किये जाने के उपरान्त ही निष्पादित किया जायेगा।

(17) प्रयोक्ता एजेन्सी द्वारा वन संरक्षण अधिनियम, 1980 के अन्तर्गत जारी हैन्ड बुक के Annexure-V में दिये गये मार्गदर्शी नियमों का कड़ाई से पालन किया जायेगा।

(18) प्रयोक्ता अभिकरण वन विभाग की देख-रेख में प्रत्यावर्तित भूमि का RCC Pilars लगाकर सीमांकन करेगा जिन पर Forward तथा Back bearing अंकित किया जाय।

(19) उपरोक्त के अतिरिक्त भारत सरकार द्वारा निर्गत विधिवत स्वीकृति के आदेश दिनांक 20.12.2017 में उल्लिखित अन्य समस्त शर्तों जिनका समावेश इस आदेश में न हो पाया हो, का भी पालन सुनिश्चित किया जायेगा।

(20) प्रयोक्ता एजेन्सी द्वारा प्रस्ताव में निहित किसी भी निर्धारित शर्त का अनुपालन नहीं होने अथवा असंतोषजनक अनुपालन होने की स्थिति में भारत सरकार, पर्यावरण एवं वन मंत्रालय द्वारा स्वीकृति को निरस्त करने का अधिकार सुरक्षित है।

भवदीय

(अरविन्द सिंह ह्यांकी)
सचिव।

संख्याः [illegible] (1)/ X-4-18/2(04)/2015, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर प्रमुख ,वन संरक्षक (केन्द्रीय), भारत सरकार, पर्यावरण एवं वन मंत्रालय, क्षेत्रीय कार्यालय, 25 सुभाष रोड, उत्तराखण्ड देहरादून।
2. महालेखाकार, लेखा एवं हकदारी, उत्तराखण्ड देहरादून।
3. सचिव, शहरी विकस विभाग उत्तराखण्ड शासन।
4. वन संरक्षक, दक्षिणी कुमाऊ वृत्त नैनीताल।
5. जिलाधिकारी, नैनीताल।
6. प्रभागीय वनाधिकारी, तराई पूर्वी वन प्रभाग हल्द्वानी।
7. मुख्य नगर अधिकारी नगर निगम, हल्द्वानी, काठगोदाम।
8. निदेशक, राष्ट्रीय सूचना केन्द्र (NIC), उत्तराखण्ड सचिवालय परिसर,देहरादून को इस आशय से प्रेषित कि कृपया इस शासनादेश को एन0आई0सी0 की वेवसाइट पर अपलोड करने का कष्ट करें।
9. गार्ड फाईल।

प्रभारी नैनीताल
आवश्यक कार्यवाही करें।
[illegible]
18/1/18

(अरविन्द सिंह ह्यांकी)
सचिव।

सलग्न - (4)

नगर निगम हल्द्वानी–काठगोदाम के गौला रोखड (गौला बाईपास रोड) स्थित ट्रचिंग ग्राउण्ड में नगर निगम हल्द्वानी सहित अन्य निकायों द्वारा प्रतिदिन डाले जाने वाले कूडा का विवरणः–

क्र0स0	निकाय का नाम	डाले जाने वाले कूडे की मात्रा
1.	नगर निगम हल्द्वानी–काठगोदाम	150 मैट्रिक टन
2.	नगर पालिका परिषद नैनीताल	25 मैट्रिक टन
3.	नगर पालिका परिषद भवाली	6 मैट्रिक टन
4.	नगर पालिका परिषद भीमताल	3 मैट्रिक टन
5.	नगर पचांयत लालकुँआ	8 मैट्रिक टन
6.	जिला पंचायत नैनीताल की पंचायते	15 मैट्रिक टन
	कुल योगः–	207 मैट्रिक टन

नगर निगम हल्द्वानी–काठगोदाम से सम्बन्धित लीगेसी वेस्ट का विवरण :–

1. वर्तमान तक निस्तारित लीगेसी वेस्ट की मात्रा– 88750 मैट्रिक टन
2. अनिस्तारित लीगेसी वेस्ट (जिसके निस्तारण हेतु निविदा प्रकिया गतिमान है) की मात्रा–1.39 लाख मैट्रिक टन
3. 1.39 लाख मैट्रिक टन लीगेसी वेस्ट एससेमेन्ट रिपोर्ट हेतु सम्बन्धित आर0एफ0पी0 की प्रति सलंग्न है।
4. वर्तमान में रिसाईक्लिंग प्लाण्ट की स्थापना हेतु प्रकिया गतिमान है, पूर्व में लगभग 11940 कि0लो0 प्लास्टिक रिसाईक्लिंग कराई जा चुकी है।
5. एम0एल0पी0 / आर0डी0एफ0 के डिस्पोजल सटिफिर्केट दिनांक 12.3.2023 तथा 6.12.2022 की प्रति सलंग्न है।

दिनांकः– 7.01.2025

वरिष्ठ नगर स्वास्थ्य अधिकारी
नगर निगम हल्द्वानी–काठगोदाम

संलग्नक (5)

12 — IV — 2018

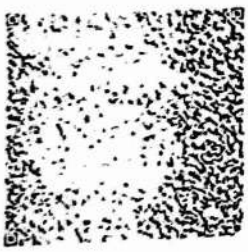
STAMP VENDOR H.O. 9

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No	:	IN-UK5283R5169806678Q
Certificate Issued Date	:	09-Feb-2018 12:10 PM
Account Reference	:	NONACC (SV)/ uk1217204/ HALDWANI/ UK-NT
Unique Doc Reference	:	SUBIN-UKUK12172040652771208057 2Q
Purchased by	:	MAGIC GENIE SMARTECH SOLUTIONS LIMITED
Description of Document	:	Article 57 Security-Bond or Mortgage Deed
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MAGIC GENIE SMARTECH SOLUTIONS LIMITED
Second Party	:	NA
Stamp Duty Paid By	:	MAGIC GENIE SMARTECH SOLUTIONS LIMITED
Stamp Duty Amount (Rs.)	:	100 (One Hundred only)



.....below this line.....

11

This CONCESSION AGREEMENT made on this 09 day of February 2018 *(Insert year)* at Haldwani *(Insert place of execution)*,

BETWEEN

C.S. Martolia S/o Late B.S. Martolia, Nagar Ayukta, Nagar Nigam Haldwani , Government of Uttarakhand, having its registered office Nanital Road, Haldwani - 263139, hereinafter referred to as "the Concessioning Authority" or "NNH" which expression shall unless repugnant to the context include the successors and assigns, on the one part

AND

Ajay Singh S/o Shri Arun Kumar Singh, Chief Operating Officer, Magic genie Smartech Solution Limited having its registered office at Plot No- B-38 Institutional Area Near Jharsa Chowk Sector- 32 Gurgaon- 12001 Haryana, hereinafter referredto as "Concessionaire" which expression shall unless repugnant to the context include the successors and permitted assigns, on the other part.

WHEREAS,

A. The Ministry of Environment and Forest (MoEF), Government of India (GoI), has formulated the Municipal Solid Wastes (Management and Handling) Rules, 2000 / Solid Waste Management Rules 2016 ("MSW Rules"), which makes it mandatory for every municipal authority to implement a scientific solid waste management system wherein the MSW is collected in an efficient way with source segregation and the same is duly processed and the residual inert/ non-biodegradable solid wastes disposed in a Sanitary Landfill.

C. NNH with an objective of providing Municipal Solid Waste Management (MSWM) services offering Door to Door Collection, Secondary Storage and Transportation (C&T) of Municipal Solid Waste generated in the city, decided to set up Solid Waste Management System at Haldwani on Upgrade, Operate, Manage and Transfer (UOMT) basis.

D. NNH had, carried out extensive project preparation works in connection with the Project and subsequently invited proposals, through a competitive bid process from eligible parties for implementing the Project. In response thereto, NNH received proposals from several parties including the Concessionaire for implementing the Project.

E. Pursuant thereto, after evaluating the aforesaid proposals, NNH accepted the proposal submitted by the Concessionaire and issued Letter of Acceptance No. 2072 dated 16-12-2017 to the Concessionaire requesting the Concessionaire to execute the Concession Agreement, which the

1

अवधि संख्या 4 रजिस्ट्रीकरण संख्या :12 वर्ष 2018

प्रतिफल रु0 : 0.00

बाजिबात रु0 : 0.00

Agreement-4

Agreement-4

प्रतिफल राशि	दोगुनित शुल्क	रजिस्ट्रेशन शुल्क	पृष्ठ शुल्क	अन्य शुल्क
रु0 25,000.00	रु0 200.00	रु0 1,020.00	रु0 20,920.00	20.00

श्री अजय सिंह पुत्र श्री अरुण कुमार सिंह निवासी नैनिक जिनी स्मार्टच सल्यूशन

अजय सिंह

उपनिबन्धक
हल्द्वानी, द्वितीय
09-Feb-2018

इस लेख पत्र का निष्पादन विलेख में लिखित तथ्यों को सुन व समझकर श्री सी एम मर्तोलिया पुत्र श्री बी एस मर्तोलिया निवासी नगर आयुक्त नगर निगम हल्द्वानी \ ने विक्रय धन मुनलिग रु0 0.00 प्रलेखानुसार पाकर निष्पादन स्वीकार किया । इस लेखपत्र का निष्पादन क्रेता श्री अजय सिंह पुत्र श्री अरुण कुमार सिंह निवासी नैनिक जिनी स्मार्टच सल्यूशन लिमिटेड \ ने भी स्वीकार किया ।

जिनकी पहचान श्री राहुल लस्पाल पुत्र श्री एम एस लस्पाल निवासी मोटिया पड़ाव हल्द्वानी तथा श्री शशांक शेखर सिंह पुत्र श्री विजय प्रताप निवासी टिकरी अमेठी ने की।

उपनिबन्धक
हल्द्वानी, द्वितीय
09-Feb-2018

13

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS :-

DEFINITIONS AND INTERPRETATION ARTICLE 1

1.1. Definitions

In this Agreement, the following words and expressions shall, unless repugnant to the context or meaning thereof, have the meaning hereinafter respectively ascribed to them hereunder:

"Additional Cost" shall mean the additional capital expenditure and/or the additional operating costs or both as the case may be, which the Concessionaire would be required to incur as a result of Change in Law.

"Affected Party" shall mean the Party claiming to be affected by a Force Majeure Event in accordance with Article 8.1.

"Agreement" shall mean this Agreement, and includes any amendments hereto made in accordance with the provisions hereof.

"Applicable Law" shall mean all laws in force and effect, as of the date hereof, and which may be promulgated or brought into force and effect hereinafter in India including judgments, decrees, injunctions, writs or orders of any court of record, as may be in force and effect during the subsistence of this Agreement and applicable to the Project/the Concessionaire.

"Applicable Permits" shall mean all clearances, permits, authorisations, consents and approvals required to be obtained or maintained by the Concessionaire under Applicable Law, in connection with the Project during the subsistence of this Agreement.

"Appointed Date" shall mean the date of this Agreement.

"Arbitration Act" shall mean the Arbitration and Conciliation Act, 1996 and shall include any amendment to or any re-enactment thereof as in force from time to time.

"Assured Waste Collection Quantity" shall mean the assured quantity of MSW required to be collected by the Concessionaire in accordance with Clause 5.10.

"Authorization" means any approval, consent, exemption, filling, license, authorization, permit, registration or waiver, and any renewal or variation of any of them howsoever described, necessary to fulfill obligations of the Concessionaire under this Agreement.

"Authorized Representative" : means, in respect of a Party, any person

3

15

Concessionaire has acknowledged by its Letter No. AZZ/VIM/2017-18/001 dated 30-12-2017

F. [The selected bidder/ Consortium has since promoted and incorporated the Concessionaire as a limited liability company under the Companies Act 2013, and has requested the Authority to accept the Concessionaire as the entity which shall undertake and perform the obligations and exercise the rights of the selected bidder/ Consortium under the LOA] including the obligation to enter into this Concession Agreement pursuant to the LOA for executing the Project.

G. [By its letter dated 30-12-2017, the Concessionaire has also joined in the said request of the selected bidder/ Consortium to the Authority to accept it as the entity which shall undertake and perform the obligations and exercise the rights of the selected bidder/ Consortium including the obligation to enter into this Concession Agreement pursuant to the LOA. The Concessionaire has further represented to the effect that it has been promoted by the selected bidder/ Consortium for the purposes hereof.]

H. The Authority has agreed to the said request of the [selected bidder/Consortium] and the Concessionaire, and has accordingly agreed to enter into this Concession Agreement with the Concessionaire for execution of the Project on [RUOMT] basis, subject to and on the terms and conditions set forth hereinafter.

NOW THEREFORE, in consideration of the foregoing and the respective covenants and agreements set forth in this Concession Agreement, the receipt and sufficiency of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows

Ajay Singh

17

designated (whether by same or as the holder of a specified position or office) as such by such Party by notice in writing given to the other Party including, in the case of a person designated by name, a specimen signature of that person certified by the Party issuing the notice;

"Bio -medical Waste" shall have the meaning ascribed to it under the Biomedical Wastes (Management & Handling) Rules, 1998 and any amendments therof.

"Book Value" means the value of the capital expenditure incurred on the Project as per the books of the Concessionaire, net of depreciation charged on the basis of straight line method and amortized equally over the Operations Period, duly verified and certified by an independent auditor in accordance with IGAAP.

"Change in Law" shall have the meaning ascribed thereto in Clause 8.7.

"COD" or "Commercial Operations Date" shall mean the date on which the Project Engineer has issued the Provisional Completion Certificate or the Completion Certificate for the Project Facility, in accordance with the provisions of this Agreement.

"Completion Certificate" shall mean the certificate issued by Project Engineer certifying, that:

(i) the Concessionaire has constructed the Project Facility in accordance with the Construction Requirements; and
(ii) the Concessionaire has obtained all approvals necessary for commercial operations of the Project Facility.

"Concession" shall have the meaning ascribed thereto in Clause 2.1 of this Agreement.

"Concession Period" shall have the meaning ascribed thereto in Clause 2.2.

"Concessionaire's Equipment" means all machinery, equipment, apparatus and other things (other than Temporary Works) required for the execution and completion of the Works and the remedying of any defects, but does not include Plant, Materials, or other things intended to form or forming part of the Permanent Works.

"Conforming Waste" shall mean ,

a. any MSW that conforms to the specifications of conforming waste set forth in MSW Rules
b. any other MSW mutually agreed by Parties to be Conforming Waste from time to time

4

19

"Consortium"[1] shall mean the consortium consisting of (i) _____and (ii) _____ formed/acting pursuant to the Memorandum of Understanding dated _____ entered into by them, for the purpose of submitting their proposal for undertaking the Project through M/s _____, a special purpose company formed and incorporated by them in India.

"Construction Documents" means all approved plans, manuals, drawings (including as built drawings), calculations, computer software (programs), samples, patterns and models prepared and used for construction of Project Facility.

"Construction Period" shall mean the duration of construction of Project Facilities commencing from the Appointed Date to the date of issue of Completion Certificate.

"Construction Requirements" shall mean Construction Requirements as set out in Schedule 3.

"Construction Works" shall mean all works and things required to be undertaken by the Concessionaire in accordance with the Construction Requirements.

"Contractor" shall mean any Person with whom the Concessionaire has entered into/may enter into any of the Project Agreements.

"Cure Period" shall have the meaning ascribed thereto in Clause 9.2(a)(iii) of this Agreement.

"Haldwani" or "Haldwani Municipal Limits" means the whole urban area falling within the jurisdiction of the NNH as the Government of Uttarakhand may by notification specify from time to time and includes, inter-alia, all twenty five (25) municipal wards under jurisdiction of NNH.

"Drawings" shall mean all of the drawings including working drawings for the Project Facility, designs, calculations and documents pertaining to the Project in accordance with the Construction and O&M Requirements and shall also include the drawings of Transfer Stations.

"Emergency" shall mean a condition or situation that is likely to endanger the safety of the individuals on or about the Project Facility including the safety of the users thereof or which poses an immediate threat of material damage to the Project.

"Encumbrance" shall mean any encumbrance such as mortgage, charge, pledge,

[1] In case the Sucessful Bidder is a Consortium

21

lien, hypothecation, security interest, assignment, privilege or priority of any kind having the effect of security or other such obligations and shall include without limitation any designation of loss payees or beneficiaries or any similar arrangement under any insurance policy pertaining to the Project, physical encumbrances, claims for any amounts due on account of taxes, cesses, electricity, water and other utility charges and encroachments on the Project Facility .

"Environmental Laws" means all Laws pertaining to the protection of natural resources, the environment, the health and safety of the public, according to Environment (Protection) Act, 1986, The Air (Prevention and Control of Pollution) Act, 1981, The Water (Prevention and Control of Pollution) Act, 1974 and any other central, state or local law, regulation, rule, ordinance or order from government.

"Financial Close" shall mean fulfillment of all conditions precedent to the initial availability of funds under the financing documents/agreements.

"Financing Documents" shall mean collectively the documents evidencing Lenders' commitment to finance the Project.

"Financial Year" shall mean the period commencing from April 1 of any given year to March 31 of the succeeding year.

"Force Majeure" or "Force Majeure Event" shall mean an act, event, condition or occurrence as specified in Article 8.

"Good Industry Practice" shall mean the exercise of that degree of skill, diligence, prudence and foresight in compliance with the undertakings and obligations under this Agreement which would reasonably and ordinarily be expected of a skilled and an experienced person engaged in the implementation, operation and maintenance or supervision or monitoring thereof of any of them of a project similar to that of the Project.

"Government Agency" shall mean Government of India, any state government or governmental department, commission, board, body, bureau, agency, authority, instrumentality, court or other judicial or administrative body, central, state, or local, having jurisdiction over the Concessionaire, the Project Site or any portion thereof, or the performance of all or any of the services or obligations of the Concessionaire under or pursuant to this Agreement.

"Handback Requirements" shall have the meaning ascribed thereto in Schedule 9.

"Hazardous Waste" shall have the meaning as defined under the Hazardous Wastes (Management and Handling) Rules, 1989 and as amended thereto.

"Lenders" shall mean financial institutions, banks, funds and trustees for bond

23

holders or debenture holders, who provide funds to the Concessionaire for financing the cost of construction of the Project Facility or any part thereof.

"Materials" means things of all kinds (other than Plant) to be provided and incorporated in the Permanent Works by the Concessionaire, including the supply-only items (if any) which are to be supplied by the Concessionaire as specified in the Agreement.

"Material Adverse Effect" shall mean a material adverse effect on (a) the ability of the Concessionaire to exercise any of its rights or perform/discharge any of its duties/obligations under and in accordance with the provisions of this Agreement and/or (b) the legality, validity, binding nature or enforceability of this Agreement.

"Material Breach" shall mean a breach by either Party of any of its obligations under this Agreement which has or is likely to have a Material Adverse Effect on the Project and which such Party shall have failed to cure.

"MSW Rules" : shall mean the Municipal Solid Wastes (Management and Handling) Rules, 2000/ Solid Waste Management Rules 2016 and includes any amendments thereto.

"Municipal Solid Waste" or "MSW" : shall have the meaning ascribed to it in the MSW Rules.

"Non-Conforming Waste" : means any MSW which is not a Conforming Waste as set forth in the Clause 7.1.2.

"O&M Requirements" shall mean the requirements as to operation and maintenance of the Project Facility as set forth in Schedule 6.

"Operations Period" shall mean the period commencing from COD and ending at the expiry of the Concession /Termination.

"Parties" shall mean the parties to this Agreement and "Party" shall mean either of them, as the context may admit or require.

"Performance Security" shall mean the guarantee for performance of its obligations to be procured by the Concessionaire in accordance with Clause 5.1.

"Permanent Works" means the permanent works to be designed and executed in accordance with the Construction Requirements.

"Person" shall mean (unless otherwise specified or required by the context), any individual, company, corporation, partnership, joint venture, trust, unincorporated organization, government or Government Agency or any other

7

25

legal entity.

"Plant" means machinery and apparatus intended to form or forming part of the Permanent Works, including the supply-only items (if any) which are to be supplied by the Concessionaire as specified in the Agreement.

"Preliminary Notice" shall mean the notice of intended Termination by the Party entitled to terminate this Agreement to the other Party setting out, inter alia, the underlying Event of Default.

"Project" shall mean Upgrade, Operate, Manage and Transfer (UOMT) of: Door to Door Collection, Secondary Storage & Transportation of Waste (C&T) Solid Waste Management System in accordance with the provisions of this Agreement.

"Project Agreements" shall mean collectively this Agreement, O&M Contract, and any other material contract (other than Financing Documents) entered into or may hereafter be entered into by the Concessionaire in connection with the Project.

"Project Assets" : shall mean the Project Equipments and Project Vehicles used during the Concession Period for the Project.

"Project Equipments" : shall mean all the equipments required for door to door collection, primary storage, secondary storage, transportation of waste & part of SWM System under this project, provided by NNH to Concessionaire or procured by the concessionaire for the project Concession Period for the Project in accordance with provisions of this Agreement and Schedule 4.

"Project Engineer" shall mean a reputed Person being a firm, company or a body corporate appointed in accordance with Article 4 for supervision and monitoring of compliance by the Concessionaire with the Construction Requirements and O&M Requirements and to undertake, perform, carry out the duties, responsibilities, services and activities set forth in Schedule 5.

"Project Facility" shall mean collectively the project assets, equipments, door to door collection, secondary storage, transportation vehicles or any other facility which are required to be constructed, built, installed, erected or provided by the Concessionaire on the Project Site in accordance with the Construction Requirements and O&M Requirements.

"Project Facility Area" shall mean an area of land within Project Sites, more fully described in Schedule 1.

"Project Requirements" shall mean collectively the Construction Requirements, and O&M Requirements or any of them as the context may admit or require.

8

27

"**Project Site**" shall mean and include an area covering land at various locations in Haldwani more fully shown and described in Schedule 1.

"**Project Vehicles**" : shall mean all vehicles (motorized or non-motorized) provided by NNH to Concessionaire or procured by concessionaire in accordance with provisions of this Agreement.

"**Provisional Completion Certificate**" means the Completion Certificate that may be issued by the Project Engineer pending completion of the Punch List items in accordance with Clause 5.4.

"**Punch List**" shall have the meaning ascribed thereto in Clause 5.4.

"**Remuneration**" shall mean all fees, costs, charges and expenses payable to the Project Engineer in accordance with the terms of his appointment.

"**Rupees**" or "**Rs.**" refers to the lawful currency of the Republic of India.

"**SPCD**" or "**Scheduled Project Completion Date**" shall be as described in clause 5.4.5.

"**SBI PLR**" shall mean prime lending rate of State Bank of India.

"**Tax**" shall mean and includes all taxes, fees, cesses, duties, levies that may be payable by the Concessionaire under Applicable Law.

"**Temporary Works**" means all temporary works of every kind (other than Concessionaire's Equipment) required for the execution and completion of the Works and the remedying of any defects.

"**Termination**" shall mean early termination of the Concession, pursuant to Termination Notice or otherwise in accordance with the provisions of this Agreement but shall not, unless the context otherwise requires, include expiry of this Agreement due to efflux of time in the normal course.

"**Termination Date**" shall mean the date specified in the Termination Notice as the date on which Termination occurs.

"**Termination Notice**" shall mean the notice of Termination by either Party to the other Party, in accordance with the applicable provisions of this Agreement.

"**Tests**" shall mean the tests to be carried out in accordance with the Construction Requirements or the O&M Requirements and if not expressly specified in either of the said requirements, as instructed by the Project Engineer, in accordance with this Agreement.

29

"Tipping Fee " : shall mean the amounts payable by NNH to Concessionaire in accordance with Clause 7.1 and as quoted by the Bidder in its Financial Proposal.

"Works" means the Permanent Works and the Temporary Works or either of them as appropriate.

"User Charges" means the charges/ fees payable by the generators of the MSW in accordance with the notification issued by the Authority and described in Schedule 11.

1.2. Interpretation

In this Agreement, unless the context otherwise requires,

a) any reference to a statutory provision shall include such provision as is from time to time modified or re-enacted or consolidated so far as such modification or re-enactment or consolidation applies to, or is capable of being applied to any transactions entered into hereunder;
b) references to Applicable Law shall include the laws, acts, ordinances, rules, regulations, notifications, guidelines or bylaws which have the force of law;
c) the words importing singular shall include plural and vice versa, and words denoting natural persons shall include partnerships, firms, companies, corporations, joint ventures, trusts, associations, organizations or other entities (whether or not having a separate legal entity);
d) the headings are for convenience of reference only and shall not be used in, and shall not affect, the construction or interpretation of this Agreement;
e) the words "include" and "including" are to be construed without limitation;
f) any reference to day, month or year shall mean a reference to a calendar day, calendar month or calendar year respectively;
g) any reference to any period commencing "from" a specified day or date and "till" or "until" a specified day or date shall include both such days or dates;
h) any reference to any period of time shall mean a reference to that according to Indian Standard Time (IST).
i) the Schedules to this Agreement form an integral part of this Agreement as though they were expressly set out in the body of this Agreement;
j) any reference at any time to any agreement, deed, instrument, license or document of any description shall be construed as reference to that agreement, deed, instrument, license or other document as amended, varied, supplemented, modified or suspended at the time of such reference;
k) references to recitals, Articles, sub-articles, clauses, or Schedules in this Agreement shall, except where the context otherwise requires, be deemed to be references to recitals, Articles, sub-articles, clauses and Schedules of or to this Agreement;
l) any agreement, consent, approval, authorization, notice, communication,

information or report required under or pursuant to this Agreement from or by any Party or by Project Engineer shall be valid and effectual only if it is in writing under the hands of duly authorised representative of such Party or Project Engineer in this behalf and not otherwise;

m) references to "Construction" includes investigation, design, engineering, procurement, delivery, transportation, installation, processing, fabrication, testing, commissioning and other activities incidental thereto

n) the damages payable by either Party to the other of them as set forth in

o) this Agreement, whether on per diem basis or otherwise, are mutually agreed genuine pre-estimated loss and damage likely to be suffered and incurred by the Party entitled to receive the same and are not by way of penalty or liquidated damages (the "Damages")

11

159

If to NNH:

Nagar Ayukt
Naintal Road
Haldwani,Uttarakhand.

Fax No : 05946-221512

If to the Concessionaire:

The Managing Director,
Magic Genie Smartech
Solution Limited
Plot No. B-38 Institutional Area
Near Jharsa Chowk Sector- 32
Gurgaon- 120001 Haryana
Tel- 91-124-4517600,
Fax- 91-124-4380014

Or such address, telex number, or facsimile number as may be duly notified by the respective Parties from time to time, and shall be deemed to have been made or delivered

(i) in the case of any communication made by letter, when delivered by hand, by recognized international courier or by mail (registered, return receipt requested) at that address, and

(ii) in the case of any communication made by telex or facsimile, when transmitted properly addressed to such telex number or facsimile number.

15.10. Severability

If for any reason whatsoever any provision of this Agreement is or becomes invalid, illegal or unenforceable or is declared by any court of competent jurisdiction or any other instrumentality to be invalid, illegal or unenforceable, the validity, legality or enforceability of the remaining provisions shall not be affected in any manner, and the Parties shall negotiate in good faith with a view to agreeing upon one or more provisions which may be substituted for such invalid, unenforceable or illegal provisions, as nearly as is practicable. Provided failure to agree upon any such provisions shall not be subject to dispute resolution under this Agreement or otherwise.

161

15.11. No Partnership

Nothing contained in this Agreement shall be construed or interpreted as constituting a partnership between the Parties. Neither Party shall have any authority to bind the other in any manner whatsoever.

15.12. Language

All notices required to be given under this Agreement and all communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English language.

15.13. Exclusion of Implied Warranties etc.

This Agreement expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties and any representation by any Party not contained in a binding legal agreement executed by the Parties.

15.14. Counterparts

This Agreement may be executed in two counterparts, each of which when executed and delivered shall constitute an original of this Agreement but shall together constitute one and only the Agreement.

Amar Singh

76

IN WITNESS WHEREOF THE, PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

SIGNED SEALED AND DELIVERED

For and on behalf of NNH by: (Signature)

(Name)

For and on behalf of CONCESSIONAIRE by: (Signature)

(Designation)
In the presence of :

1) Rahul Laspal S/o Shri M.S. Laspal
R/o Bhotia Parao, Haldwani,
for identification : D.L. No. UK-0419960067632

2) Shashank Shekhar Singh S/o Shri Vijay Pratap
R/o Tikree, Amethi (UP)
for identification : Adhar No. 6360 5528 8177

DISTRICT NAME :नैनीताल SRO :हल्द्वानी 9-Feb-2018

Deed/Article Type :Agreement - 4

Sub-Deed/Sub-Article :Agreement-4

Village/Location :

Area : 0.0000

Transaction Value :0.00 Market Value :0.00 Regn Fees :25,000.00 Stamp Duty :100.00

Advance :0.00 Lease Period :0.00 Avg. Rent :0.00 Construction Value :0.00

Khasra : Khatoni : Khewat : House/Flat :

Land Value :0.00 Page :162 Words :20,000 Deed Writer /Advocate Name :

व्यवसायिक निर्माण का विवरण

क्र.सं	निर्माण का प्रकार	रकबा

आवासीय निर्माण का विवरण

क्र सं	निर्माण क्षेत्र	निर्माण का प्रकार	निर्माण तल	ह्रास वर्ष	रकबा

निबंधक शुल्क का विवरण

क्र सं	भुगतान की विधि	धनराशि	संदर्भ क्रमांक
1	Cash	25,000.00	

स्टाम्प शुल्क का विवरण

क्र सं	भुगतान की विधि	धनराशि	संदर्भ क्रमांक	जारी दिनांक	स्टांप विक्रेता आईडी
1	e-Stamp	100.00	IN-UK52838516980678Q	9-Feb-2018	

पक्षकारों का विवरण

पक्षकार का प्रकार	पक्षकार का विवरण	हस्ताक्षर	व्यवसाय	पैन नं	मोबाइल नं	पहचान पत्र संख्या
विक्रेता / प्रथम पक्ष	श्री मी एम मर्तोलिया पुत्र श्री वी एम मर्तोलिया निवासी नगर आयुक्त नगर निगम हल्द्वानी		GOVT. JOB			ADHAAR : 8511 2129 2068
क्रेता / द्वितीय पक्ष	श्री अजय सिंह पुत्र श्री अरुण कुमार सिंह निवासी मैजिक जिनी स्मार्टच सलूशन लिमिटेड		OTHERS			ADHAAR : 9390 5609 8717
गवाह	श्री राहुल नम्पाल पुत्र श्री एम एम नम्पाल निवासी भोटिया पड़ाव हल्द्वानी		GOVT. JOB			DL : UK-0419960067632
गवाह	श्री शशांक शेखर सिंह पुत्र श्री विजय प्रताप निवासी टिकरी अमेठी		OTHERS			ADHAAR : 6360 5528 8177

Page 1 of 1

167

Finger Prints under Sec. 32-A of Registration Act 1908

Name & Address of Executant : C.S. Martolia S/o Late B.S. Martolia, Nagar Ayukta, Nagar Nigam Haldwani.

For identification : Adhar No. 8511 2129 2068

Impression of fingures of Left Hand

Thumb	Index Fing.	Middle Fing.	Ring Fing.	Small Fing.

Impression of fingures of Right Hand

Thumb	Index Fing.	Middle Fing.	Ring Fing.	Small Fing.

Signature of Executant

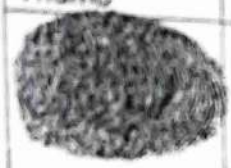
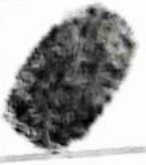
2

Finger Prints under Sec. 32-A of Registration Act 1908

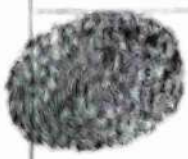
Name & Address of Executant Ajay Singh S/o Shri Arun Kumar Singh, Chief Operating Officer, Magic genie Smartech Solution Limited

For Identification : Adhar No. 9390 5609 8717

Impression of fingures of Left Hand

Thumb	Index Fing.	Middle Fing.	Ring Fing.	Small Fing.
				

Impression of fingures of Right Hand

Thumb	Index Fing.	Middle Fing.	Ring Fing.	Small Fing.
				

Signature of Executant

संलग्नक (8)

नगर निगम के वाहनों की सूची

क्र. सं0	वाहन संख्या	वाहन प्रकार	
1	UK 04 CA- 5805	टाटा ऐस हाइड्रोलिक टिप्पर	
2	UK 04 CA- 5808	रिफ्यूज कलेक्टर / कम्पैक्टर	
3	UK04 N- 7801	महेन्द्रा बोलेरो	
4	UK04 N- 7818	महेन्द्रा बोलेरो	
5	UK 04 CA- 6732	टाटा 1109	
6	UK 04 CA- 6733	स्काई लिफ्ट छोटी	
7	UK 04 GA 0212	महेन्द्रा बोलेरो	
8	UK04 CB 1803	बैक हो लोडर	
9	UK04 CB 2148	एनिमल कैचर	
10	UK04GA 0999	इनोवा क्रिस्टा	
11	UK04GA0505	महेन्द्रा स्कार्पियो	
12	Uk04AE4174	सोनालिका टैक्टर	
13	Uk04AE4172	सोनालिका टैक्टर	
14	UK04CB7372	स्काई लिफ्टर	
15	UK04CB7374	स्काई लिफ्टर	
16	UK04CB9223	Garbage Tipper	
17	UK04CB9219	Garbage Tipper	
18	UK04CB9224	Garbage Tipper	
19	UK04CB9220	Garbage Tipper	
20	UK04AL2799	सोनालिका टैक्टर	
21	UK04AL2802	सोनालिका टैक्टर	
22	UK04CC0587	जटायू वाहन	
23	UK04CC1140	Garbage Tipper	
24	UK04CC1139	Garbage Tipper	
25	UK04CC1138	Garbage Tipper	
26	UK04CC1145	Garbage Tipper	
27	UK04CC1146	Garbage Tipper	
28	UK04CC1147	Garbage Tipper	
29	Door To Door Collection	Garbage Tipper	35 वाहन
30	Compactor	-	03 वाहन

Photo 7 : Mixing of Solid waste during visit

Photo 8: View of Huge quantity of unprocessed solid waste at

Photo 9: Water tanker at trenching ground

Photo 10: Weighing bridge not working at trenching ground

Photo 11: Water sprinkling at trenching ground

Photo 12: Broken boundary wall at Solid waste trenching ground Haldwani city, Distt. Nainital

संलग्नक-6

Annexure-I

Photo Gallery: Joint Committee field visit Hon'ble NGT Order O.A.No.1319 of 2024 (Solid Waste Trenching ground at Gola Rokhar, Haldwani city, District Nainital Uttarakhand State)

Photo1: Unscientific disposal of Solid waste at Haldwani City, District Nainital, Uttarakhand

Photo 2: Visit of Joint Committee at trenching ground Haldwani City, District Nainital, Uttarakhand

Photo3: unsegregated Solid waste and Legacy waste at dumping site

Photo4: No Scientific processing facility and leachate collection system at trenching ground

Photo 5: Solid waste from ULBs received at trenching ground during visit

Photo 6: Odour problem around dumping site

संलग्नक-07

कूड़े के वैज्ञानिक निस्तारण हेतु ट्रीटमेंट प्लांट निर्माण के सम्बन्ध में अद्यतन स्थिति :-

ट्रीटमेंट प्लांट निर्माण के सम्बन्ध में अद्यतन स्थिति निम्नवत है –

1-दिनांक 17/07/2018 को वन विभाग द्वारा नगर निगम हल्द्वानी-काठगोदाम को 04 है. वन भूमि सॉलिड वेस्टमेनेजमेंट प्लांट हेतु हस्तांतरित की गई।

2-सात निकायों नगर निगम हल्द्वानी – काठगोदाम ,नगर निगम रुद्रपुर ,नगर पालिका परिषद् नैनीताल ,नगर पालिका परिषद् किच्छा, नगर पालिका परिषद् भवाली ,नगर पंचायत ,लालकुआ तथा नगर पंचायत भीमताल की ठोस अपशिष्ट प्रबंधन के संशोधित डी.पी.आर. को दिनांक 19/09/2018 स्वीकृति प्राप्त हुई।

3- सॉलिड वेस्ट मेनेजमेंट प्लांट के निर्माण हेतु निविदा :-

प्रथम बार निविदा – कार्यालय पत्रांक 29 दिनांक 12/02/2021 के द्वारा निविदा के अंतर्गत एक ही निविदा प्राप्त होने के कारण इसे निरस्त किया गया।

द्वितीय बार निविदा -कार्यालय पत्रांक 37 दिनांक 16/03/2021 के द्वारा दूसरी बार जारी इस निविदा के अंतर्गत कोई भी निविदा प्राप्त नही हुई।

तृतीय बार निविदा– कार्यालय पत्रांक 44/SWM दिनांक 29/07/2021 के द्वारा तीसरी बार जारी इस निविदा के क्रम में हुई प्री बिड मीटिंग में प्राप्त सुझावों तथा प्रश्नों के क्रम में किये गए संशोधनों को स्वीकृति हेतु शहरी विकास निदेशालय उत्तराखंड को आवश्यक स्वीकृति हेतु प्रेषित किया गया ताकि संशोधनों के उपरांत पुनः निविदा आमंत्रित की जा सके।

चतुर्थ बार निविदा - कार्यालय पत्रांक 49 दिनांक 24/11/2021 के द्वारा स्वीकृति उपरांत चौथी बार जारी इस निविदा के क्रम प्राप्त मात्र 02 निविदाओं में से केवल एक के द्वारा ही पात्रता की शर्ते पूर्ण करने के कारण उक्त निविदा को लीगेसी वेस्ट तथा ट्रीटमेंट प्लांट दो भागों में विभक्त करते हुए निविदा पुनः आमंत्रित किये जाने का निर्णय लिया गया।

लीगेसी वेस्ट निस्तारण - गौला रौखर गौला बायपास रोड हल्द्वानी स्थित ट्रंचिंग ग्राउंड (जिसमे कूडा ट्रीटमेंट प्लांट का निर्माण प्रस्तावित है) में एकत्रित 88750 मी.टन लीगेसीवेस्ट के निस्तारण हेतु कार्यालय पत्रांक 64 दिनांक 11/07/2022 के द्वारा निविदा आमंत्रित की गई थी। निविदा से सम्बंधित आर. एफ. पी में ट्रंचिंग ग्राउंड में एकत्रित लीगेसी वेस्ट की अनुमानित मात्रा 88750 क्यूबिक मीटर /88750 मी.टन आकलित करते हुए रू. 3.00 करोड़ का अनुमानित व्यय निस्तारण हेतु आकलित किया गया था। निविदा में सफल निविदादाता Peoples Association for total Help & youth applause RZ- 15/9,KH NO.15/7,Gali No.9, Mahavir enclave ,New Delhiको ट्रंचिंग ग्राउंड में एकत्रित लीगेसी वेस्ट निस्तारण कार्य करने हेतु कार्यादेश दिनांक 02/09/2022जारी किया गया था तथा दिनांक 08/09/2022 को कार्य अनुबंध किया गया था। जिसके क्रम में संस्था द्वारा अनुमानित 88750 मी. टन लिगेसी वेस्ट का निस्तारण कार्य पूर्ण किया जा चूका है।

पाचवी बार निविदा - *कार्यालय पत्रांक 76 दिनांक 25/07/2023 द्वारा जारी की गई थी जिसे* दिनांक 18.10.2023 को निरस्त की जा चुकी है।

एन.टी.पी.सी. विद्युत् व्यापार निगम लिमिटेड द्वारा स्थापित किया जाने वाला Municipal Solid Waste to Torrefied Charcoal Plant Facility (Capacity-500 TPD) - ठोस अपशिष्ट प्रबंधन प्लांट हेतु गौला रौखर ,गौला बाय पास रोड ,हल्द्वानी में उपलब्ध कराई गई 04 है. भूमि जिस पर वर्तमान में नगर निगम हल्द्वानी-काठगोदाम द्वारा नगर से एकत्रित कूडे के साथ ही नगर पालिका परिषद् नैनीताल ,भवाली ,नगर पंचायत भीमताल ,लालकुआ के साथ ही जिला पंचायत तथा मंडी परिषद् द्वारा

भी अपना कूड़ा डंप किया जा रहा है ,पर एन.टी.पी.सी. विघुत् व्यापार निगम लिमिटेड द्वारा एस. डब्ल्.एम्. प्लांट / Development of Municipal Solid Waste to Torrefied Charcoal Plant Facility(Capacity-500 TPD) स्थापित किया जाना है , जिस हेतु नगर निगम हल्द्वानी-काठगोदाम बोर्ड द्वारा उक्त प्लांट प्लांट की स्थापना तथा संचालन पर कलस्टर द्वारा किया जाने वाला अनुमानित व्यय शून्य होने के कारण अपनी बैठक दिनांक 24.08.2023 में स्वीकृति प्रदान की गई है तथा पूर्व प्रस्तावित प्लांट *(म्युनिसिपल सॉलिड वेस्ट प्रोसेसिंग &डिस्पोजल फेसिलिटी)* जिसकी स्थापना सम्बन्धी अनुमानित लागत रू 17.5 करोड़ थी तथा संचालन पर कलस्टर द्वारा व्यय किया जाना था उससे सम्बंधित निविदा प्रक्रिया को निरस्त कर दिया गया ।

लीगेसी वेस्ट निस्तारण - गौला रौखर गौला बायपास रोड हल्द्वानी स्थित नगर निगम हल्द्वानी-काठगोदाम के ट्रंचिंग ग्राउंड में एकत्रित 88750 मी.टन लीगेसी वेस्ट के निस्तारण हेतु कार्यालय पत्रांक 64 दिनांक 11/07/2022 के द्वारा निविदा आमंत्रित की गई थी । निविदा से सम्बंधित आर. एफ. पी में ट्रंचिंग ग्राउंड में एकत्रित लीगेसी वेस्ट की अनुमानित मात्रा 88750 क्यूबिक मीटर /88750 मी.टन आकलित करते हुए रू. 3.00 करोड़ का अनुमानित व्यय निस्तारण हेतु आकलित किया गया था । निविदा में सफल निविदादाता Peoples Association for total Help & youth applause RZ- 15/9,KH NO.15/7,Gali No.9, Mahavir enclave ,New Delhiको ट्रंचिंग ग्राउंड में एकत्रित लीगेसी वेस्ट निस्तारण कार्य करने हेतु कार्यादेश दिनांक 02/09/2022जारी किया गया था तथा दिनांक 08/09/2022 को कार्य अनुबंध किया गया था ।जिसके क्रम में संस्था द्वारा अनुमानित 88750 मी. टन लिगेसी वेस्ट का निस्तारण कार्य पूर्ण किया जा चूका है।

तथा एन.टी.पी.सी. विघुत् व्यापार निगम लिमिटेड द्वारा एस. डब्ल्.एम्. प्लांट / Development of Municipal Solid Waste to Torrefied Charcoal Plant Facility (Capacity-500 TPD) स्थापित किये जाने हेतु दिनांक 30/11/2023 को नगर निगम हल्द्वानी – काठगोदाम तथा एन.टी.पी.सी. विघुत् व्यापार निगम लिमिटेड के मध्य Memorandum of Understanding (M.O.U.) हस्ताक्षरित किया गया । एन.टी.पी.सी. विघुत् व्यापार निगम लिमिटेड द्वारा एस. डब्ल्.एम्. प्लांट / Development of Municipal Solid Waste to Torrefied Charcoal Plant Facility(Capacity-500 TPD) स्थापित किये जाने मे अनुमानित लगभग 02 वर्ष का समय लगना है । इस अवधि में आने वाले नए कूड़े के लिए भी डंप एवं निस्तारण की व्यवस्था भी की जानी है । इस हेतु गौला रौखर ,गौला बाय पास रोड ,हल्द्वानी पर स्थित नगर निगम हल्द्वानी-काठगोदाम की पुरानी डंप साईट/वन भूमि को प्लांट संचालित होने तक कूड़े के डंप हेतु प्रयोग में लाया जा सकता है जिसे ध्यान में रखते हुए पुरानी डंप साईट/वन भूमि पर एकत्रित लीगेसी वेस्ट निस्तारण तथा हल्द्वानी काठगोदाम नगर के विभिन्न स्थानों पर एकत्रित लीगेसी वेस्ट के निस्तारण कार्य किये जाने हेतु इस कार्यालय द्वारा पत्रांक 1741 दिनांक 25/11/2023 द्वारा जारी ई निविदा जारी की गई थी । जिसे हल्द्वानी - स्द्रपुर क्लस्टर SWM सोसाइटी *(HRCSWMS)* की एग्जीक्युटिव कमेटी द्वारा अपनी बैठक दिनांक *06/05/2024* में निरस्त करते हुए अपनी बैठक के कार्यवृत्त के बिंदु संख्या 1 , 2 तथा 3 के क्रम में आए.एफ.पी तैयार करवाकर *Treatment of Legacy Waste under SWM with Bio – Remediation and Bio Mining Techniques at Haldwani (nainital)* हेतु MCC(Model code of Conduct) का अनुपालन सुनिश्चित करते हुए पुनः निविदा आमंत्रित किये जाने की स्वीकृति प्रदान की गई थी (बैठक के कार्यवृत्त की छाया प्रति संलग्न है) j जिसके अनुपालन में आर एफ. पी तैयार करवा कर QCBS नियमो के अंतर्गत निविदा आमंत्रित किये जाने के स्वीकृति प्राप्त किये जाने हेतु सचिव शहरी विकास विभाग उत्तराखंड शासन को कार्यालय पत्रांक 663 दिनांक 28/06/2024 प्रेषित किया गया है । अनुमति प्राप्त होने के उपरांत निविदा आमंत्रण की कार्यवाही की जानी है।

उक्त पत्र के प्रत्युत्तर में निदेशक, शहरी विकास निदेशालय उत्तराखंड, देहरादून द्वारा अपने पत्र पत्रांक 2858 / 97 / UIDSSMT.SWM-HLD-14 दिनांक 05 सितम्बर 2024 (छाया प्रति संलग्न) में अवगत कराया गया था कि लीगेसी वेस्ट प्रसंस्करण एवं निस्तारण सम्बंधित कार्य एक अति उच्च तकनीकी स्तर का नहीं है ,एक सामान्य प्रकृति का कार्य है । जिसके कारण क्यू०सी०बी० एस० के स्थान पर उत्तराखंड अधिप्राप्ति नियमावली 2017 के प्राविधानो के अनुसार न्यूनतम लागत /एल-1 चयन से फर्म का चयन किया जाना उचित होगा । उपरोक्त के क्रम में हल्द्वानी - स्द्रपुर क्लस्टर SWM सोसाइटी (HRCSWMS) की एग्जीक्युटिव कमेटी की दिनांक 10/09/2024 को हुई बैठक में क्यू०सी०बी० एस० के स्थान पर उत्तराखंड अधिप्राप्ति नियमावली 2017 के प्राविधानो के अनुसार न्यूनतम लागत / L-1 के आधार पर निविदा / टेंडर / आर०एफ०पी० विज्ञापित कर , अनुबंध कर लीगेसी वेस्ट

प्रसंस्करण एवं निस्तारण कार्य करवाए जाने हेतु स्वीकृति भी प्रदान की गई (छाया प्रति संलग्न) । एक्जीक्युटिव कमेटी के उपरोक्त निर्णय के अनुपालन में Bioremediation, Waste Clearance, Resource Recovery, and Scientific Disposal Services in Compliance with the Legacy Waste Management Rules of 2019 and the SWM Rules of 2016 at Haldwani (Nainital) Uttarakhand कार्य हेतु कार्यालय पत्रांक 100 दिनांक 26/09/2024 द्वारा जारी किये गए E-Tender Notice के क्रम में दिनांक 14/11/2024 को खोली गई तकनीकी निविदा के मूल्यांकन में प्राप्त कुल 06 निविदाओं में से मात्र एक ही निविदादाता तकनीकी रूप से सफल होने के कारण एक्जीक्युटिव कमेटी द्वारा निविदा को निरस्त कर कार्य की तात्कालिकता के दृष्टिगत पुनः अल्पकालीन निविदा आमंत्रित किये जाने हेतु की गई संस्तुति(छाया प्रति संलग्न) के क्रम Bioremediation, Waste Clearance, Resource Recovery, and Scientific Disposal Services in Compliance with the Legacy Waste Management Rules of 2019 and the SWM Rules of 2016 at Haldwani (Nainital) Uttarakhand कार्य हेतु कार्यालय पत्रांक 105 दिनांक 30/11/2024 द्वारा पुनः जारी Short term E-Tender Notice (tender reference No. 100/2024-25 SWM RFP , Tender ID - 2024_ MCNNK_76409_1 .) के क्रम में प्राप्त निविदा (तकनीकी) दिनांक 12/12/2024 को खोली जा चुकी है(छाया प्रति संलग्न) । जिसके मूल्यांकन की प्रक्रिया गतिमान है ।

INDIA NON JUDICIAL

IN-UP78853680439887V

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP78853680439887V
Certificate Issued Date	:	22-Nov-2023 11:27 AM
Account Reference	:	NEWIMPACC (SV)/ up14014104/ GAUTAMBUDDH NAGAR 1/ UP-GBN
Unique Doc. Reference	:	SUBIN-UPUP14014104534454202317 70V
Purchased by	:	NTPC VIDYUT VYAPAR NIGAM LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NTPC VIDYUT VYAPAR NIGAM LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	NTPC VIDYUT VYAPAR NIGAM LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Memorandum of Understanding

This Memorandum of Understanding ("MOU") is made and entered into on 30th day of November 2023 between:

NVVN (NTPC Vidyut Vyapar Nigam Ltd.); a wholly owned subsidiary of NTPC Ltd; duly registered under the Companies Act, 1956 and having its Registered Office at NTPC Bhawan, Core 7, SCOPE Complex, 7 Institutional Area, Lodhi Road, New Delhi-110003, INDIA. (herein after referred to as "NVVN", which expression shall mean and include unless repugnant to the context, its successors, and permitted assigns), of the FIRST PART.

AND

NAGAR NIGAM HALDWANI KATHGODAM, is the civic body that governs the city of Haldwani in Uttarakhand, India and having its office at Nagar Nigam , Nainital Road , Haldwani, Uttarakhand 263139 (hereinafter referred to as "NNHK"), which expression shall, unless the context otherwise specifies, means and include its successors and permitted assigns on the SECOND PART.

NTPC Vidyut Vyapar Nigam Limited

नगर आयुक्त
नगर निगम, हल्द्वानी-काठगोदाम

Statutory Alert

"Party" shall mean NVVN or NNHK individually. "Parties" shall mean NVVN and NNHK collectively.

This MOU between Nagar Nigam Haldwani-Kathgodam (NNHK) and NVVN is for setting up a Municipal Solid Waste (MSW) to Torrefied Charcoal Plant Facility in Haldwani, Uttarakhand.

WHEREAS;

1. NNHK expressed its interest in setting up a **MSW to Torrefied Charcoal Plant** facility based on Torrefaction technology at Haldwani to dispose of the carbonaceous component of MSW.
2. NVVN shall develop a MSW to Torrefied Charcoal plant on Build Own Operate (BOO) basis at a land allocated by NNHK free of cost.
3. NVVN shall have the ownership and right to sell all the products generated from the said plant.
4. NVVN shall have the right to use the Site for "**Setting up a 500 TPD, MSW to Torrefied Charcoal plant facility**" and its ancillary facilities including rooftop solar plant to meet the power requirement of the plant.
5. The other agreements like MSW Supply Agreement and Land Use Agreement between NVVN and NNHK shall be signed later on with major obligations summarized as under:

A. Obligations of NNHK:

I. NNHK shall provide approx. **10 acre** suitable land free of cost for the project along with boundary wall. The land should be free from water logging, above high flood level, and free from encumbrance.

II. NNHK shall ensure delivery of preferably pre-segregated Municipal Solid Waste (MSW) at designated Waste Tipping Floor of plant premises **free of cost.**

III. NNHK shall ensure that at least **500 MT preferably segregated MSW** is delivered daily to the plant.

IV. The delivered MSW shall not include inerts and prohibited items specifically mentioned in Annexure-I so as to ensure a minimum GCV of 2000 kcal/kg. NNHK shall provide preferably segregated dry waste to the extent possible.

V. NNHK shall also provide other basic amenities at the project site like All-weather approach road from existing road to plant boundary of minimum width 7.0 m, street lighting on approach road and outside plant premises, sewer line, Right of Way, drainage outside plant premises, and other basic facilities, etc.

नगर आयुक्त
नगर निगम, हल्द्वानी-काठगोदाम

VI. NNHK shall provide water supply connection for drinking water usage during plant construction and operation period. Additionally, NNHK shall provide 50 KLD of preferably treated STP water for construction activities and 200 KLD of preferably treated STP water for process application during the O&M period, within the plant battery limit.

VII. NNHK shall provide power connection of 2 MVA (min. 11 kVA) and 150 kW for Construction Power within plant battery limit. The plant machinery shall be powered by this connection on a pay-per-use basis.

VIII. Development and maintaining of green belt (as applicable) other than 10 acre for plant facility shall be in the scope of NNHK.

IX. Diversion of any Electric Line passing through the proposed project site, cutting down the trees existing on the proposed site (if any) and their disposal and diversion of Forest Land (if any) before handing over the site to NVVN shall be done by NNHK.

X. NNHK shall obtain Environment Clearance (if applicable).

XI. NNHK shall take back the unutilized contents of MSW (Inert and process rejects) for safe disposal at its own cost.

XII. Development and maintaining Scientific Land Fill facility (as applicable) shall be in the scope of NNHK. The Scientific Land Fill should not be in an adjacent area of the said MSW project.

XIII. The concession period of the project shall be 30 years initially. This may be extended further on similar terms and conditions with mutual consent of both the parties.

B. Obligations of NVVN:

I. NVVN shall set up a MSW to Torrefied Charcoal Plant on Build Own Operate (BOO) basis at a land allocated by NNHK.

II. EPC of MSW to Torrefied Charcoal Plant Facility including installation and commissioning.

III. Smooth Operation & Maintenance of plant through deployment of third-party O&M contractor for 25 years.

IV. Utilization of approx. 500 MT per day of MSW everyday while complying with CPCB guidelines.

V. Generating High Calorific Value Fuel similar to the nature of Mineral Coal for Co-firing in thermal power plants or nearby process industries.

VI. NVVN shall have the ownership and right to sell all the products and by-products generated from the said plant including revenue from Carbon Credits, if any.

VII. The proposed plant shall comply with the latest environmental norms.

The above is a non-binding MOU. However, both NVVN and NNHK shall enter into a legally binding agreement, subject to the approval of the respective management.

For and on behalf of :- NVVN Limited, New Delhi	**For and on behalf of :-** Nagar Nigam Haldwani-Kathgodam
Authorized Signatory	**Authorized Signatory** नगर आयुक्त नगर निगम, हल्द्वानी-काठगोदाम
Name: Ms. Renu Narang	**Name: Sh. Pankaj Kumar Upadhaya**
Designation: Chief Executive Officer	**Designation: Municipal Commissioner**
Contact Address: 5th Floor, EOC Complex, NTPC Ltd., A-8A, Sector 24, Noida, Uttar Pradesh 201307	**Contact Address:** Nagar Nigam , Nainital Road , Haldwani, Uttarakhand 263139

Witnesses	
1. Sh Yogender Pal Singh Rawlata MAYOR Municipal Corporation Hld-Kgm	
2. Himanshu Phuloria	Engineer - NI(WTE) NVVN Ltd.

NTPC Vidyut Vyapar Nigam Limited

Smart UTILITIES

Co- Processing Certificate

Date:- 15-04-2023

To,
M/s People's Association For Total Help And Youth Applause
RZ-15/9, KH NO-15/7, Gali No-9, Mahavir Enclave,
New Delhi, South West Delhi, Code:- 07
E-mail: patheyango7@gmail.com

We, safely Co-Processed 469.66 MT of Post-Consumer Plastic Waste (MLP) in the Month of April, 2023. It received from M/s People's Association For Total Help And Youth Applause Legacy waste Bioremediation Project Kath godam Haldwani, Uttarakhand and co-processed at ESSEL MSW Jabalpur Pvt Ltd, Patwarihalka No. 23 Kharsra No.375, 376, 379, Village Kathonda, Tehsil Jabalpur, Madhya Pradesh-482004.

The Plastic Waste has been disposed in accordance with the Plastic Waste Management Rule 2016.

Plastic Type- MLP (Non-Recyclables)
Qty: 469.66 MT
Details of Post-Consumer Plastic Waste (MLP) received is attached as Annexure-1

Thanking You,

For ESSEL Jabalpur MSW Pvt Ltd.

Authorized Signatory

Date (dd/mm/yy)	Challan No.	Truck No.	Challan Qty (Kgs)	Received Qty. (Kgs
1/4/2023	PATH/2022-23/HDI/74	HR67B1363	28630	28346
1/4/2023	PATH/2022-23/HDI/75	HR67B3940	24670	24386
1/4/2023	PATH/2022-23/HDI/76	HR67C1486	28700	28416
1/4/2023	PATH/2022-23/HDI/76	HR67C5506	23680	23396
1/4/2023	PATH/2022-23/HDI/77	HR67C5353	27650	27366
1/4/2023	PATH/2022-23/HDI/78	HR67C6029	25670	25386
1/4/2023	PATH/2022-23/HDI/79	HR67B8984	26470	26186
1/4/2023	PATH/2022-23/HDI/80	HR67B3485	25980	25696
4/4/2023	PATH/2022-23/HDI/81	HR69E6547	28760	28476
4/4/2023	PATH/2022-23/HDI/82	HR69E5140	29360	29076
4/4/2023	PATH/2022-23/HDI/83	HR63C0001	26780	26496
4/4/2023	PATH/2022-23/HDI/84	HR63A0006	28600	28316
4/4/2023	PATH/2022-23/HDI/85	HR63C4884	29670	29386
4/4/2023	PATH/2022-23/HDI/86	HR46D9814	28760	28476
8/4/2023	PATH/2022-23/HDI/87	UP20T7777	15360	15076
8/4/2023	PATH/2022-23/HDI/88	UP11AT3057	18790	18506
8/4/2023	PATH/2022-23/HDI/89	UP20AT2020	32650	32366
8/4/2023	PATH/2022-23/HDI/90	UP15CT3767	24600	24316
				469668

Total quantity of RDF 469668(469.66 MT)

Rekart

W: www.rekart.co.in | E: team@rekart.co.in | Missed Call. 80108 11211

Co- Processing Certificate

Date:- 12-03-2023

To,

M/s People's Association For Total Help And Youth Applause
RZ-15/9, KH NO-15/7, Gali No-9, Mahavir Enclave,
New Delhi, South West Delhi, Code:- 07
E-mail: patheyango7@gmail.com

Refuse Derived Fuel

This is to certify that M/s. Rekart Innovations Pvt. Ltd. we have received the following quantities 677.320 MT of Post-Consumer Plastic Waste (MLP/RDF) from M/s People's Association For Total Help And Youth Applause in the Month of FEB, 2023 from Legacy waste Bioremediation Project Kath godam Haldwani, Uttarakhand. It received from The Plastic Waste has been disposed in accordance with the Plastic Waste Management Rule 2016. Plastic Type- MLP (Non-Recyclables)

For Rekart Innovations Pvt. Ltd.

Authorised Signatory
Rekart Innovations Pvt. Ltd.

सत्यमेव जयते

196/22/IV

89

Ishwari Datt Joshi
LIC. NO.-38
VENDOR HLD

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No.	:	IN-UK06338443487647U
Certificate Issued Date	:	08-Sep-2022 11:53 AM
Account Reference	:	NONACC (SV)/ uk1217204/ HALDWANI/ UK-NT
Unique Doc. Reference	:	SUBIN-UKUK12172041790733879409 7U
Purchased by	:	PEOPLES ASSOCIATION FOR TOTAL HELP YOUTH APPLAUSE
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	NAGAR AYUKT NAGAR NIGAM HALDWANI
Second Party	:	PEOPLES ASSOCIATION FOR TOTAL HELP YOUTH APPLAUSE
Stamp Duty Paid By	:	PEOPLES ASSOCIATION FOR TOTAL HELP YOUTH APPLAUSE
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

91

Agreement

THIS AGREEMENT made the 08 day of September.2022 between Mr. Pankaj Kumar Upadhyay S/o Brahama Dev (Nagar Ayukt), Nagar Nigam Haldwani (here inafter NNK "the Procuring Entity") which expression shall, where the context so admits, be deemed to include his successors in office and assigns, of the one part, and Mr. Asheesh Mittal S/o Shri Mahvir Prashad, (Authorised Signatory) People's Association for Total Help & Youth Applause (hereinafter "the Contractor"),having its registered office at RZII-15/9,Gurudwara Road ,Mahavir Enclave Dabri- New Delhi which expression shall, where the context so admits, be deemed to include his heirs, successors, executors and administrators, of the other part:

WHEREAS the Procuring Entity *desires that the Works known as Bio-Remediation/ Bio- Mining, Reclamation of Land And Scientific Treatment Of Existing Dumpsite Located at Gola Roukhad Haldwani By Adopting Suitable Technology, For A Period Of 06 Months, As Per NGT& CPCB Guidelines & Regulations. Bio-Remediation should be executed by the Contractor, and the procuring entity has accepted a Bid by the Contractor for the execution and completion of these Works and the remedying of any defects therein.*

The Procuring Entity and the Contractor agree as follows:

1. In this Agreement words and expressions shall have the same meanings as are respectively assigned to them in the Contract documents referred to.
2. The following documents shall be deemed to form and be read and construed as part of this Agreement. This Agreement shall prevail over all other Contract documents.

a. the Letter of Acceptance;
b. the Bid of the Contractor as accepted along with the correspondence done on it. if any;
c. the Special Conditions of Contract / Contract Data;
d. the General Conditions of Contract;
e. the Specifications/Procurement Entity Requirement;
f. the DPR, Drawings;
g. the Instructions to Bidders, Notice Inviting Bids and Corrigendum if any. And
h. the Government order/minutes of meeting headed by CS Uttarakhand dated 19.11.2020 and planning department of Uttarakhand order no.1271/654 EFC/SPC/2020 dated November 26,2020. And further order if any regarding it.

3. Total Value of Works (lump sum basis) = Rs 3.00 Cr.
Total quantity of legacy waste to be remediated = approx. 88750.00 cum. or 88750.00 MT. (as per RFP)
The site will be handed over on as is where is basis and shall be in Contractor's possession till completion of entire treatment of legacy waste present at site as on date of LOA/contract agreement. As per the guidelines issued by NGT 88750.00 MT quantity same rate shall apply. This rate shall apply upto 887500.00 MT quantity of legacy waste accumulated at Gola Roukhad Haldwani dumpsite till the date of possession of land to the contractor.

4. **WEIGH BRIDGE INSTALLATION** The Contractor shall install a Weighbridge to measure the quantity of Legacy Waste that needs to be treated for bio mining/bioremediation. The Contractor shall also give a report to the Procuring Entity about the Input Weighed, Processed materials and place where it is disposed.
5. **Measurement** Setting up & Operating Control Room at Dumping site to access online work progress and measurement (SCADA system).
6. **SITE SURVEY:-**The Contractor shall survey the site and submit a survey report, the site shall be divided in Blocks and remediation work will be carried out further.
7. **SCOPE OF WORK:-** In consideration of the payments to be made by the Procuring Entity to the Contractors indicated in this Agreement, the contractor hereby covenants with the' Procuring Entity to execute the Works mentioned in RFP, DPR and mentioned as below and to remedy defects therein (and, if applicable), maintain the Works for a period of 06 Months in conformity in all respects with the provisions of the Contract.

- To undertake the works required for Scientific dumpsite reclamation through Bio- Remediation of legacy waste/un-processed municipal solid waste by excavation of complete mixed MSW from the dumpsite which underwent biological and physical degradation,
- Resource recovery by using suitable innovation/ mechanical sieving machine or any other suitable equipment/method,
- Segregating, sorting, retrieving recoverable materials, MRF / metal Recovery facility
- Storing, diverting for recycling,
- Dumpsite land reclamation and proposal for disposal of post processing rejects,
- Scientific disposal of post processing rejects,
- Closure of Dumpsite at Gola Roukhad Haldwani dumpsite during contract period and hand back of reclaimed land to the Authority at the end of contract period, after leveling the ground and making it clean from any waste.
- Excavation, Screening & Resource Recovery
- Bio-mining of un-processed municipal solid waste
- Development of facility for Scientific disposal of residual Solid Waste
- Leachate treatment if any
- Utilization and disposal/ removal of recovered materials
- **Treated Waste material will be disposed off by the Contractor under its own arrangement.**
- **If any discrepancy in aforesaid point no. 07 RFP & DPR will prevail.**
- **Without any genuine reason no RDF stock will remain at site more than one month after continuous disposal otherwise it will be charge penalty as below.**

8. **PAYMENT TERMS: -** The Procuring Entity hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying of defects therein (and,if applicable, maintain the Works for a period of 06 Months), for the work based on the quantity of waste processed and removed and percentage of proposed land to be reclaimed as per the achievement of the milestone mentioned in the table below.

बही संख्या 4 रजिस्ट्रीकरण संख्या 196 वर्ष 2022

पंकज कुमार उपाध्याय

आशीष मित्तल

मो अमीर सिददिकी

गणेश भट्ट

प्रतिज्ञ एवं साक्षीगण भद्र प्रतीत होते हैं। सभी के अंगुष्ठ चिन्ह नियमानुसार लिये गये है।

रजिस्ट्रीकर्ता अधिकारी।
उप-निबंधक, हल्द्वानी द्वितीय

95

Milestone	Physical Progress (WP) (cumulative)	Broad Parameters of Physical Progress	% Release of Contract Value
First Milestone	20% of the proposed land to be reclaimed	Windrow preparation, transportation, processing & disposal of all output products & reclaiming 20% of proposed land.	20%
Second Milestone	40% of the proposed land to be reclaimed	Windrow preparation, transportation, processing & disposal of all output products & reclaiming 40% of proposed land.	20%
Third Milestone	60% of the proposed land to be reclaimed	Windrow preparation, transportation, processing & disposal of all output products & reclaiming 60% of proposed land.	20%
Fourth Milestone	80% of the proposed land to be reclaimed	Windrow preparation, transportation, processing & disposal of all output products & reclaiming 80% of proposed land.	20%
Fourth Milestone	100% of the proposed land to be reclaimed	Windrow preparation, transportation, processing & disposal of all output products & reclaiming 100 % of proposed land.	10%
Fifth Milestone	Certificate Submission	After Certificate /document submission to NN Haldwani regarding scientific disposal of RDF according to CPCB & NGT Guidelines	10%

The Contractor shall, on completion of the particular Milestone of the work, before the 20th (twentieth) day of the Month or in case the 20th (twentieth) day of a Month is a holiday then on the following working day of such Month, submit to the Authority a statement ("the Running Bill") providing the following details eg. Total waste disposed MT, approx land reclaimed percentage with Photographs, RDF disposal etc.

9. **PERFORMANCE SECURITY:**-The Contractor shall have to furnish Performance Security to the Authority:

10. a)The Contractor shall submit a Performance Bank Guarantee/FD issued by a nationalized bank located in Indiafor an amount equivalent to the amount of 5% of the Contract value. The validity of the Bank Guarantee should be not less than 180 days and renew after that if needed.
Failure on part of Contractor to comply with the requirement of above clause shall constitute a breach of contract, cause under the extreme situation for annulment to the award, forfeiture of the EMD.

11. **PENALTY FOR DELAY and INCENTIVE OPPORTUNITY, NON-COMPLIANCE: -**
Incentive Clause: Total time permissible is 6 months but if the treatment and disposal of 88750.00 cu.m. is treated and disposed in less than 6 months then there is an opportunity of 0.25% per day maximum upto 5%.
And if there is delay in execution of project then there is a penalty clause of 0.50 % per day and maximum upto 20%.
Beyond 40 day the delay in completion of the work, the decision of Executive Committee shall be final, a decision may be taken to execute the project or in force majeure circumstances decision may be taken accordingly.
For bio soil and inert, a land or depression/ low lying area is to be provided by the Nagar Nigam, Haldwani and transportation cost for the above is to be borne by the concessionaire.
The above 4 month is calculated from the commissioning of machines/ trommels etc. and one month is permissible for installation of above machines/ arrangements for "Treatment and Disposal of Legacy Waste, Haldwani" from the date of signing the agreement.
If at the site the quantity of legacy waste is more that 88750.00 cu.m./ MT, then the Municipal Commissioner, Haldwani/ EC may take a call in the interest of the project.

12. **EXTENSION OF WORK: -**For any unforeseen reason or reason from the client for the delay, then the contractor shall be given a maximum of three months extra to complete the job as per the approval of Municipal Commissioner, Haldwani/ Executive Committee, SWM Project Haldwani.

13. **PERMITS AND CLEARANCES-:** Permits and clearance shall be obtained as per Applicable Law which includes but not limited to The Environment Protection Act 1986, The Air (Prevention and Control) Pollution Act 1981 and Water (Prevention and Control) Pollution Act1974 as amended from time to time.
The NNK together with Contractor shall be solely responsible for taking various statutory and non- statutory clearances for the Project from all concerned authorities. The Procuring Entity ie, NNK shall reasonably assist the Contractor in procuring the clearances required for the Project.

14. **LABOUR LAW & REGULATIONS:** -The Contractor shall adhere to the requirements of the Workmen's Compensation Act and Labour Legislation in force from time to time and be responsible for and shall pay any compensation to his workmen which would be payable for injuries under the Workmen's Compensation Act, here-in after called the said Act. If such compensation is paid by the State as Principal Employer under sub section (1) of section 12 of the said Act, on behalf of the Contractor, it
shall be recoverable b the state from the Contractor under sub section (2) of the said section. Such compensation shall be recovered in the manner laid down in

99

15. **FORCE MAJEURE:** -Any act of God, act of nature or the elements, terrorism, insurrection, revolution or civil strife, piracy, civil war, acts of public enemies, federal or state laws, rules and regulations of any governmental authorities having jurisdiction over the premises, Delays due to any of the above causes shall not be deemed to be a breach of or failure to perform under this Agreement.
16. **JURISDICTION:** - In the event of any dispute arising between the parties hereto, in respect of any of the matters comprised in this agreement the same shall be settled by a competent court having jurisdiction in Haldwani Distt- Dehradun and by no other court.

IN WITNESS whereof the parties hereto have caused this Agreement to be executed in accordance with the laws of India and NNK on the day, month and year indicated above.

Signed by .....
Pankaj Kumar Upadhyay
S/o Brahama Dev,
Nagar Ayukt Nagar Nigam Haldwani

Signed by .....
Asheesh Mittal
S/o Shri Mahvir Prashad,
People's Association for Total Help & Youth Applause

For and on behalf of the Governor/ Procuring Entity For and on behalf the Contractor In the presence of In the presence of

Signature

Witness Name- Ganesh Bhatt

Address- Nagar Nigam Hld.

Date-08.09.2022

Signature

Witness Name- Mohd Amir Siddiqui Haldwani

Address-

Rekart

W: www.rekart.co.in | E. team@rekart.co.in | Missed Call: 80108 11211

Co- Processing Certificate

Date:- 12-03-2023

To,

M/s People's Association For Total Help And Youth Applause
RZ-15/9, KH NO-15/7, Gali No-9, Mahavir Enclave,
New Delhi, South West Delhi, Code:- 07
E-mail: patheyango7@gmail.com

This is to certify that M/s. Rekart Innovations Pvt. Ltd. we have received the following quantities **677.320 MT** of Post-Consumer Plastic Waste (MLP/RDF) from M/s People's Association For Total Help And Youth Applause in the Month of FEB, 2023 from Legacy waste Bioremediation Project Kath godam Haldwani, Uttarakhand. It received from The Plastic Waste has been disposed in accordance with the Plastic Waste Management Rule 2016. Plastic Type- MLP (Non-Recyclables)

For Rekart Innovations Pvt. Ltd
Kusum
Authorised Signatory
Rekart Innovations Pvt. Ltd.

Date (dd/mm/yy)	Challan No.	Truck No.	Challan Qty. (Kgs)	Received Qty. (Kgs
1/2/2023	PATH/2022-23/HDI/19	HR67B1363	25300	24950
1/2/2023	PATH/2022-23/HDI/20	HR67B3940	24260	23910
1/2/2023	PATH/2022-23/HDI/21	HR67C1486	24300	23950
1/2/2023	PATH/2022-23/HDI/22	HR67C5506	25120	24770
1/2/2023	PATH/2022-23/HDI/23	HR67C5353	23300	22950
4/2/2023	PATH/2022-23/HDI/24	HR69E6547	24660	24310
4/2/2023	PATH/2022-23/HDI/25	HR69E5140	23650	23300
4/2/2023	PATH/2022-23/HDI/26	HR63C0001	24160	23810
4/2/2023	PATH/2022-23/HDI/27	HR63A0006	22360	22010
10/2/2023	PATH/2022-23/HDI/28	HR67C5506	24660	24310
10/2/2023	PATH/2022-23/HDI/29	HR67C1486	23220	22870
10/2/2023	PATH/2022-23/HDI/30	HR67B3940	25200	24850
10/2/2023	PATH/2022-23/HDI/31	HR67B1363	26300	25950
15/2/2023	PATH/2022-23/HDI/32	HR63A0006	24300	23950
15/2/2023	PATH/2022-23/HDI/33	HR63C4884	22360	22010
15/2/2023	PATH/2022-23/HDI/34	HR46D9814	26300	25950
20/2/2023	PATH/2022-23/HDI/35	HR67B1363	25360	25010
20/2/2023	PATH/2022-23/HDI/36	HR67B3940	24360	24010
20/2/2023	PATH/2022-23/HDI/37	HR67C1486	22550	22200
20/2/2023	PATH/2022-23/HDI/38	HR67C5506	24500	24150
20/2/2023	PATH/2022-23/HDI/39	HR67C5353	26350	26000
20/2/2023	PATH/2022-23/HDI/40	HR67C6029	23560	23210
20/2/2023	PATH/2022-23/HDI/41	HR67B8984	24560	24210
20/2/2023	PATH/2022-23/HDI/42	HR67B3485	26500	26150

26/2/2023	PATH/2022-23/HDI/43	HR69E6547	24530	24180
26/2/2023	PATH/2022-23/HDI/44	HR69E5140	25200	24850
26/2/2023	PATH/2022-23/HDI/45	HR63C4884	25600	25250
26/2/2023	PATH/2022-23/HDI/46	HR63A0006	24600	24250
				677320

Smart UTILITIES

Co- Processing Certificate

Date:- 06-12-2022

To,

M/s People's Association For Total Help And Youth Applause
RZ-15/9, KH NO-15/7, Gali No-9, Mahavir Enclave,
New Delhi, South West Delhi, Code:- 07
E-mail: Patheyango7@gmail.com

We, safely Co-Processed **261.09 MT** of Post-Consumer Plastic Waste (MLP) in the Month of November, 2022. It received from M/s People's Association For Total Help And Youth Applause, Legacy waste Bioremediation Project Kath godam Haldwani ,Uttarakhand and co-processed at ESSEL MSW Jabalpur Pvt Ltd, Patwarihalka No. 23 Kharsra No.375, 376, 379, Village Kathonda, Tehsil Jabalpur, Madhya Pradesh-482004.

The Plastic Waste has been disposed in accordance with the Plastic Waste Management Rule 2016.

Plastic Type- MLP (Non-Recyclables)
Qty: 261.09 MT
Details of Post-Consumer Plastic Waste (MLP) received is attached as Annexure-1

Thanking You,

For ESSEL MSW Jabalpur MSW Pvt Ltd.

Authorized Signatory

CHALLAN NO.	DATE	VEHICLE NO.	GROSS	TARE	NET
PATH/2022-23/HDI/1	1-Nov-22	UP20T7777	25450	10540	14910
PATH/2022-23/HDI/1	1- Nov -22	UP11AT3057	29890	10385	19505
PATH/2022-23/HDI/2	1- Nov -22	UP17CA3639	21330	10055	11275
PATH/2022-23/HDI/3	1- Nov -22	UP20AT2020	50555	11955	38600
PATH/2022-23/HDI/4	1- Nov -22	UP15CT3767	33210	10840	22370
PATH/2022-23/HDI/5	8- Nov -22	UP20AT2020	48755	11955	36800
PATH/2022-23/HDI/6	8- Nov -22	UP17CA3639	21705	10055	11650
PATH/2022-23/HDI/7	8- Nov -22	UP20T7777	23220	10540	12680
PATH/2022-23/HDI/8	8- Nov -22	UP11AT3057	22185	10385	11800
PATH/2022-23/HDI/9	8- Nov -22	UP15CT3767	34340	10840	23500
PATH/2022-23/HDI/10	16- Nov -22	UP20T7777	26790	10540	16250
PATH/2022-23/HDI/11	16- Nov -22	UP11AT3057	28985	10385	18600
PATH/2022-23/HDI/12	16- Nov -22	UP17CA3639	21555	10055	11500
PATH/2022-23/HDI/18	24- Nov -22	UP17CA3639	21705	10055	11650
TOTAL			409675	148585	261090

NAGAR NIGAM HALDWANI

GOVERNMENT OF UTTARAKHAND

invites

Request for Proposal

for

" Request for Proposals for Bioremediation, Waste Clearance, Resource Recovery, and Scientific Disposal Services in Compliance with the Legacy Waste Management Rules of 2019 and the SWM Rules of 2016 at Haldwani (Nainital) Uttarakhand

NAGAR NIGAM HALDWANI KATHGODAM
UTTARAKHAND

नगर निगम हल्द्वानी
Nagar Nigam Haldwani

Volume-1

NIT No: .....; **Date: 28/09/2024**

Issued By: -
The Municipal Commissioner,
Nagar Nigam Haldwani,
Nainital, (Uttarakhand) - 263139
e-mail ID- Haldwaninagarnigam@gmail.com
Website: - http://www.Haldwaninagarnigam.com
Office no. 05946 -220035

संलग्नक-(08)

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con(R)/N-171/2024/240

Date : 28/.05.2024

REGD. POST

To,

Nagar Ayukat
Nagar Nigam Haldwani- Kathgodam, Haldwani
Distt- Nainital.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 61323 CCA (Fresh)	Application no.- 3607967 Date :- 16-12-2023

CCA is hereby granted to Nagar Ayukat, Nagar Nigam Haldwani-Kathgodam Distt-Nainital for Treatment/Disposal of legacy wastes located at Gaula Rokhad, Halwani, Distt- Nainital subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31-03-2024 and valid for following activities with Capital Investment/Net Assets Values ₹345.0 Lakh :-

S. No.	CTE		Present CCA (Fresh)	
	Activity	Quantity	Activity	Quantity
1	Refused		Treatment/Disposal of Legacy Waste	88750 MT

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

	CTE	Present CCA (Fresh)
Trade Effluent	Refused	Nil
Sewage		0.8

(ii) Trade Effluent Treatment and Disposal :- -Nil-

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive septic tank/soak pit as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Note Applicable						

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Aren		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The Factory Manager of M/s .....NA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
Not Applicable			

(iii) The authorization shall be in force for the period upto.....NA....

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for the Treatment/Disposal of Legacy Waste.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within in one month of receipt of this CCA to this Board.

10. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. **The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The occupier shall strictly adhere to provisions of the Solid Waste Management Rules, 2016 as amended from time to time and treatment & disposal of legacy waste shall be carried out as per provision of solid Rules.
4. The occupier shall strictly comply with guidelines issued by the Central Pollution Control Board time to time for environmentally safe processing & disposal of waste.
5. Reject generated from treatment/disposal of legacy waste shall be disposed as per Rules. No case reject shall be disposed illegally.
6. The occupier shall adhere with duties & responsibilities defined under rule-15 of solid Waste Management Rules 2016, scrupulously.
7. The occupier shall maintain record of treatment/disposal of legacy waste and same shll be submitted to the Boards offices.
8. The Facility shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
9. The Occupier of shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
10. The Occupier shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
11. Occupier shall ensure manifest system in **Form-10** of **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
12. Hazardous waste should not be stored beyond a period of 90 days.
13. The Occupier situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
14. The Occupier shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

UKPCB

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the Board.

Dr. Parag Madhukar Dhakate
Member Secretary

Letter No. :UKPCB/HO/Con(R)/N-171/2024/ Dated: as above

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Haldwani Distt.-Nainital** for information and compliance of the same.

Member Secretary

संलग्नक-(9)

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/MSW/21/916-1101 Dt ----10/08/21

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड़ प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय– ठोस अपशिष्ट प्रबंधन नियम–2016 यथासंशोधित के अनुपालन के संबंध में।
महोदय,

कृपया उपरोक्त विषयक इस कार्यालय द्वारा दिनांक 05.08.2021 को नगर निगम हल्द्वानी काठगोदाम के नगरीय ठोस अपशिष्ट के निस्तारण स्थल हल्द्वानी काठगोदाम बाई पास का निरीक्षण किया गया है। आख्यानुसार निगम द्वारा वर्तमान में जनित नगरीय ठोस अपशिष्ट का पृथक्करण नहीं किया जा रहा है तथा स्थल पर ठोस अपशिष्ट के निस्तारण हेतु कम्पोस्टिंग, वर्मिग कम्पोस्टिंग आदि की व्यवस्था नहीं है। उक्त स्थल को वैज्ञानिक ढंग से विकसित नहीं किया गया है तथा अपशिष्ट निस्तारण स्थल की इस कार्यालय में आगजनी तथा अन्य शिकायतें प्राप्त होते रहती है। कार्यालय द्वारा पूर्व में पत्रांक दिनांक 16.11.2019 तथा 21.12.2020 को निगम के विरूद्ध कार्यवाही किये जाने हेतु संस्तुति प्रेषित की गयी है। निगम द्वारा पूर्व में बोर्ड मुख्यालय द्वारा पर्यावरण संरक्षण अधिनियम–1986 की धारा–5 के अन्तर्गत निर्गत निर्देशों का पालन वर्तमान तक सुनिश्चित नहीं किया गया है तथा निगम द्वारा ठोस अपशिष्ट प्रबंधन नियम–2016 का अनुपालन नहीं किया जा रहा है।

अतः मा0 राष्ट्रीय हरित अधिकरण के पूर्व आदेश OA 606/2018 के कम में दिनांक 01.04.2020 से पर्यावरणीय क्षतिपूर्ति रू0 1 लाख/माह आरोपित करने की सस्तुति सहित आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः उपरोकतानुसर

भवदीय,

(डॉ0 आर.के. चतुर्वेदी)
क्षेत्रीय अधिकारी(प्र0)

09.08.2021

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
UKPCB
Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH//H-SW/24/2245-193 Dt- 21/12/24

सेवा में,

वरिष्ठ नगर स्वास्थ अधिकारी,
नगर निगम हल्द्वानी–काठगोदाम
जिला–नैनीताल।

विषय– नगरीय ठोस अपशिष्ट निस्तारण स्थल पर एकत्रित अपशिष्ट में लगी आग के संबंध में।

महोदय,

उपरोक्त विषयक दैनिक समाचार पत्रों में प्रकाशित समाचार के अनुक्रम में नगर निगम हल्द्वानी के ठोस अपशिष्ट निस्तारण स्थल हल्द्वानी काठगोदाम बाई पास रोड का निरीक्षण इस कार्यालय द्वारा दिनांक 05.12.2024 को किया गया। आख्यानुसार निरीक्षण के दौरान ठोस अपशिष्ट निस्तारण स्थल पर जनित नगरीय ठोस अपशिष्ट को बिना पृथक्करण किये एकत्रित एवं भण्डारित किया गया था। निगम द्वारा नगरीय ठोस अपशिष्ट का नियमानुसार निस्तारण हेतु व्यवस्था नही कि जा रही है।

अतः नगरीय ठोस अपशिष्ट निस्तारण स्थल पर एकत्रित अपशिष्ट में भविष्य में आगजनी की धटना न होने के संबंध में नियमानुसार यथोचित कार्यावाही करना चाहेंगे, जिससे ठोस अपशिष्ट प्रबंधन नियम–2016 यथा संशोधित के प्राविधानों का अनुपालन सुनिश्चित करते हुऐ कृत कार्यावाही से इस कार्यालय को भी अवगत कराना चाहेंगे।

भवदीय

(अनुराग नेगी) 21/12/24
क्षेत्रीय अधिकारी
O/C
21/12/24

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/ MSW/23/1456-518 Dt- 30.09.23

सेवा में

नगर आयुक्त

नगर.निगम हल्द्वानी काठगोदाम

जिला.–नैनीताल।

विषय– नगर–निगम हल्द्वानी काठगोदाम के ठोस अपशिष्ट निस्तारण स्थल के बाहर कुडा फैके जाने के संबंध में।

महोदय

उपरोक्त विषयक दैनिक समाचार पत्रों में प्रकाशित समाचार के अनुक्रम में नगर निगम हल्द्वानी –काठगोदाम जनित नगरीय ठोस अपशिष्ट निस्तारण स्थल हल्द्वानी–काठगोदाम बाईपास रोड का निरीक्षण इस कार्यालय द्वारा दि० 30.09.2023 को किया गया है। निरीक्षण के दौरान नगर निगम के हल्द्वानी–काठगोदाम बाईपास स्थित निस्तारण स्थल पर नगरीय ठोस अपशिष्ट सड़क तक फैला पाया गया। कुडे के सड़ने से परिवेशीय वायु गुणवत्ता प्रभावित होने व वाटर लॉगिंग से डेंगू महामारी का प्रकोप फैलने कि संभावना है।

अतः जनित ठोस अपशिष्ट के फैलने पर तत्काल नियंत्रण तथा लीगेसी वेस्टे की प्रोसेसिंग को गति देने के साथ डेंगू बिमारी से जन सामान्य को बचाने हेतु सभी आवश्यक कार्यवाही करने हेतु संबंधित को निर्देश देने का कष्ट करेंगें।

भवदीय

(डॉ० डी०के० जोशी)

क्षेत्रीय अधिकारी

प्रतिलिपि– 1. सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्डए देहरादून को सूचनार्थ व प्रकरण पर मुख्यालय स्तर से आवश्यक कार्यवाही हेतु संस्तुति सहित सादर प्रेषित है।

2. जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

3. वरिष्ठ नगर स्वास्थ्य अधिकारी, नगर–निगम हल्द्वानी–काठगोदाम को प्रकरण पर त्वरित आवश्यक कार्यवाही करने हेतु प्रेषित।

क्षेत्रीय अधिकारी

O/C

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
UKPCB
Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/471/MSW/23/56 Dt- 19/5/23

सेवा में

नगर आयुक्त
नगर-निगम, हल्द्वानी-काठगोदाम
जिला-नैनीताल।

विषय- नगरीय ठोस अपशिष्ट निस्तारण स्थल पर एकत्रित अपशिष्ट में लगी आग के संबंध में।

महोदय,

उपरोक्त विषयक दैनिक समाचार पत्रों में प्रकाशित समाचार के अनुक्रम में नगर निगम हल्द्वानी-काठगोदाम जनित नगरीय ठोस अपशिष्ट निस्तारण स्थल हल्द्वानी-काठगोदाम बाईपास रोड का निरीक्षण इस कार्यालय द्वारा दि० 18.05.2023 को किया गया है। निरीक्षण के दौरान नगर निगम के निस्तारण स्थल पर नगरीय ठोस अपशिष्ट जलता हुआ पाया गया जिससे परिवेशीय वायु गुणवता प्रभावित होने की सम्भावना है।

अतः जनित ठोस अपशिष्ट पर लगी आग पर तत्काल नियंत्रण के लिए तथा भविष्य में आगजनी की घटना न होने के संबंध में संबंधित को आवश्यक प्रभावी व्यवस्थाये सुनिश्चित करने हेतु निर्देशित करना चाहेंगे।

भवदीय

(डॉ० डी०के० जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि - 1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ व प्रकरण पर मुख्यालय स्तर से आवश्यक कार्यवाही हेतु संस्तुति सहित सादर प्रेषित है।
2. जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून (उत्तराखण्ड)
E-Mail:- msukpcb@yahoo.com

2768-1693
21/02/23

यूकेपीसीबी/एच.ओ./एम.एस.डब्लू–36/2023/1845, दिनांक 16.02.2023
स्पीड पोस्ट/ई-मेल

सेवा में,

नगर आयुक्त
नगर निगम
हल्द्वानी, जिला नैनीताल।

विषयः– ट्रंचिंग ग्राउन्ड में लगी आग के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक दिनांक 16.02.2023 को दैनिक समाचार पत्र अमर उजाला में प्रकाशित खबर "ट्रंचिंग ग्राउन्ड के धुएं से लोग अपना घर छोड़ने को मजबूर" का सन्दर्भ ग्रहण करने का कष्ट करें। प्रकाशित खबर की छायाप्रति इस अनुरोध के साथ प्रेषित है कि तत्काल ट्रंचिंग ग्राउन्ड में लगी आग को बुझाना सुनिश्चित करें तथा भविष्य में ट्रंचिंग ग्राउन्ड में आगजनी की घटना न हो, उक्त हेतु आवश्यक उपाय सुनिश्चित किये जायें।

भवदीय,

(एस0 के0 पटनायक)
सदस्य सचिव।

प्रतिलिपिः– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी को अनुपालनार्थ प्रेषित।

सदस्य सचिव।

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
UKPCB
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
Phone - 05946-225618 E-mail : ro.haldwani@gmail.com

Ref:UKPCB/ROH/MSW/22/211-79 दिनाक 20/04/22

सेवा में

नगर आयुक्त
नगर–निगम, हल्द्वानी–काठगोदाम
जिला–नैनीताल।

विषय– नगरीय ठोस अपशिष्ट निस्तारण स्थल पर एकत्रित अपशिष्ट में लगी आग के संबंध में।

महोदय,

उपरोक्त विषयक दैनिक समाचार पत्रों में प्रकाशित समाचार के अनुक्रम में नगर–निगम हल्द्वानी–काठगोदाम जनित नगरीय ठोस अपशिष्ट निस्तारण स्थल हल्द्वानी–काठगोदाम बाईपास रोड़ का निरीक्षण इस कार्यालय द्वारा दि0 18.04.2022 को किया गया है। नगर निगम द्वारा निस्तारण स्थल पर नगरीय ठोस अपशिष्ट का नियमानुसार निस्तारण प्रथकरण , पुनःचक्रण आदि हेतु समुचित व्यवस्था नहीं कि गयी है तथा निरीक्षण के दौरान एकत्रित अपशिष्ट जलता हुआ पाया गया। जिससे परिवेशीय वायु गुणवता प्रभावित हुई है।

अतः जनित ठोस अपशिष्ट पर लगी आग पर तत्काल नियंत्रण के लिए तथा भविष्य में आगजनी की घटना न होने के संबंध में संबंधित को आवश्यक प्रभावी व्यवस्थाये सुनिश्चित करने हेतु निर्देशित करना चाहेगे।

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि–1.सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ व प्रकरण पर मुख्यालय स्तर से आवश्यक कार्यवाही हेतु संस्तुति सहित सादर प्रेषित है।
2.जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी
O/C
20/4/22

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/ MSW/20/2990-1383 Dt- 21/12/20

सेवा में,

नगर आयुक्त,
नगर निगम,
हल्द्वानी–काठगोदाम।

विषय– नगर निगम के ट्रन्चिंग ग्राउन्ड पर कूडे में लगी हुई आग से फैल रहे प्रदूषण के संबंध में।

महोदय,

उपरोक्त विषयक श्री हबीब उर रहमान, पुत्र स्व श्री अब्दुल रहमान निकट इशरत अली बावर्ची, इन्दिरानगर पूर्वी हल्द्वानी नैनीताल से प्राप्त शिकायती पत्र के अनुक्रम में नगर निगम हल्द्वानी–काठगोदाम जनित नगरीय ठोस अपशिष्ट निस्तारण स्थल हल्द्वानी काठगोदाम बाईपास रोड़ का निरीक्षण इस कार्यालय द्वारा दिनांक 19.12.2020 को किया गया है। नगर निगम द्वार निस्तारित स्थल पर नगरीय ठोस अपशिष्ट को नियमानुसार निस्तारण हेतु व्यवस्था नही की गयी है जनित नगरीय ठोस अपशिष्ट बिना पृथककरण के संन्दर्भित स्थल पर एकत्रित/भंडारित किया जाता है। निरीक्षण के दौरान एकत्रित अपशिष्ट जलता हुआ पाया गया। अपशिष्ट के जलने से परिवेशिय वायु गुणवत्ता का प्रभावित होना स्वाभाविक है।

अतः आपसे अपेक्षित है कि जनित ठोस अपशिष्ट प्रबंधन नियम 2016 यथासंशोधित के अनुसार व्यवस्थायें सुनिश्चित करें तथा संदर्भित नियम के अनुसार ही जनित अपशिष्ट का निस्तारण किया जाये। तथा नगरीय ठोस अपशिष्ट को कदापि न जलाया जायें। आग लगने की दशा में तुरन्त नियंत्रण सुनिश्चित किया जाये।

भवदीय,

(डा.आर.के.चर्तुवेदी)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि–सदस्य सचिव महोदय, उत्तराखड प्रदूषण नियंत्रण बोर्ड, देहरादून को, नगर निगम हल्द्वानी–काठगोदाम पर पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत कार्यवाही किये जाने की संस्तुति सहित सादर प्रेषित है।

क्षेत्रीय अधिकारी(प्र0)

O/C
21
21/12/20

(10)

Regional Office

Uttarakhand Pollution Control Board

Awas Vikas Colony

Haldwani

Analysis Report on Ground water

Name of Handpump	M/s Uttrakhand Jal Sansthan Tubewell Gaujajali Uttar, Haldwani District- Nainital (Uttrakhand)
Sample Collected by	Sh.C.B Joshi MA Sh. Ravindra Singh Jarout MA
Date of Collection of Sample	23.12.2024
Date of completion of analysis	02.01.2025
Sampling point	New Friends Colony, Indranagar,Haldwani District-Nainital

S.No.	Parameters	Values	Test Method
1	Colour	Colourless	Visual
2	Odour	Odourless	Sensory
3	Temperature(°c)	17	By Thermometer
4	pH	7.55	Electrometric
5	E Conductivity (µmohs/cm)	210	Electrometric
6	COD (mg/L)	BDL	Dichromate Reflux
7	Hardness (mg/L) as $CaCO_3$	156	EDTA method
8	Calcium (mg/L) as $CaCO_3$	96	EDTA method
9	Magnesium (mg/L) as $CaCO_3$	60	By Calculation
10	Alkalinity (mg/L)	154	Visual titration
11	Chloride (mg/L)	13	Argentrometric
12	Total Dissolved Solids (mg/L)	139	Electrometric

Scientific Assistant

Asstt. Scientific Officer

Regional Officer

(11)

Regional Office
Uttarakhand Pollution Control Board
Awas Vikas Colony,Haldwani (Nainital)

AMBIENT AIR QUALITY MONITORING

1	Report No.	AAQM/HLD/08/2024-25
2	Name of Site & Address	M/s Uttrakhand Jal Sansthan Tubewell Gaujajali Uttar, Haldwani District- Nainital (Uttrakhand)
3	Date of Monitoring	23.12.2024
4	Sample Collected by	Sh.C.B Joshi MA Sh. Ravindra Singh Jarout MA
5	Monitoring Location	New Friends Colony,Gaujajali Uttar Haldwani

OBSERVATION

Parameter	Measured Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
Respirable Suspended Particulate Matter(RSPM) PM10	112.4	100
Sulphur Dioxide (SO2)	8.9	80
Nitrogen Dioxide (NO2)	26.2	80

Scientific Assistant

Asstt. Scientific Officer

Regional Officer

201

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/MSW-36/2025/ 77

Date: 15.02.2025

Speed Post

To,

Municipal Commissioner,
Nagar Nigam, Haldwani,
Distt.- Nainital.

Directions under Section-5 of Enviornment (Protection) Act – 1986

WHEREAS, Ministry of Environment, Forests and Climate Change, Government of India has promulgated Solid Waste Management Rules, 2016 under Environment (Protection) Act, 1986; **and**

WHEREAS, as per Rule – 20 of the Solid Waste Rules, 2016, the Urban local bodies located in hilly areas shall implement extra measures in addition to duties and responsibilities assigned under Rule-15; and

WHEREAS, a complaint regarding illegal waste dumping on Solid Waste Disposal Site, Haldwani, Kathgodam by pass road was received at Had Office, UKPCB;

WHEREAS, the direction under section 5 of the Environment Protection Act-1986 has been issued reference no.: UEPPCB/HO/Gen-50(III)/2017/1180-772 dated 12.09.2017 for implementation of the Solid Waste Management Rule-2016.

WHEREAS, letter issued to Nagar Nigam, Haldwani on dated 11.11.2018, 14.12.2018, 16.11.2019, 21.11.2020 for compliance of Municipal Solid Waste Rule, 2016.

WHEREAS, in respect of the complaint, inspection of the site (Solid Waste Disposal Site, Haldwani, Kathgodm bypass road) was done by the team of Regional Office on dated 05.08.2021 and made following observations :-

1. Nagar Nigam Haldwani has 60 wards. As per census, 2011 population of the municipal board is 280604.
2. The Nagar Nigam informed that about 120MT/Day municipal solid waste of Haldwani Kathgodam 14 MT/Day of Nagar Palika Parishad, Nainital, 02MT/Day of Nagar Palika Parishad, Bhawali, 2.5 MT/Day of Nagar Panchayat, Bhimtal, 4.5 MT/Day of Nagar Panchayat, Lalkuan is being stored/collected at the above disposal site.
3. The solid waste disposal site is being covered by boundary wall & Nagar Palika is collecting/disposing municipal solid waste at solid waste disposal sidte without implementing segregation process.
4. 01 nos. compactor machine has installed at the reference site, which is not in operation.
5. The Nagar Nigam has Cattle Cart-1nos., Tractor Non Tipping Truck-2nos. Tipping Truck-42 nos., Dumper Placer-21 nos., Waste Collector-405 nos., Comapctor-5 nos. & JCB-Loader-2 nos. for the transportation and collection of municipal solid waste by which municipal solid waste is collected and transported to the disposal site.
6. At present, 608 manpower has been made available to the Naga Nigam for the collection and disposal of solid waste, generated from door to door.
7. The Nagar Nigam was earlier issued directions by board vide Letter No. UEPPCB.HO/Gen-50(III)/2017/9988-2044 Dated 22.02.2017 & UEPPCB/HO/Gen-5(III)/2017/1180-772 Dated 12.09.2017 under the provisions of section 5 of Environment (Protection) Act, 1986, but till date the compliance has not been submitted by the Nagar Nigam.
8. Department is continuously receiving complaints against burning of municipal solid waste at disposal site by Nagar Nigam.
9. Nagar Nigam has not developed the said disposal site scientifically, upto till date.

WHEREAS, in compliance of Board letter: UKPCB/HO/MSW-36/2021/1159 Dated 18.11.2021 unit was again inspected by Regional Office, Haldwani on dated 13.12.2021 and made following observations :-

1. सन्दर्भित स्थल पर नगर निगम हल्द्वानी काठगोदाम, नगर पालिका नैनीताल, नगर पालिका भवाली तथा नगर पंचायत भमताल द्वारा जनित नगरीय ठोस अपशिष्ट को एकत्रित/भण्डारित किया जाता है।
2. जनित नगरीय ठोस अपशिष्ट जैविक तथा अजैविक अपशिष्ट को बिना पृथक्करण के चार दिवारी के अंदर एकत्रित/भण्डारित किया जा रहा है। भरण स्थल पर ठोस अपशिष्ट के प्रसंस्करण तथा शोधन व उपचार सुविधा नहीं है। जिससे दुर्गन्ध आदि की सम्भावना है।
3. उक्त स्थल पर ठोस अपशिष्ट प्रसंस्करण शोधन व्यवस्थायें यथा काम्पैक्ट मशीन, कम्पोस्ट मशीन उपलबध न होने के कारण नगरीय ठोस अपशिष्ट अधिकाधिक मात्रा में भण्डारित है तथा पूर्व से एकत्रित ठोस अपशिष्ट भण्डारित है। जिसके उपचार एवं निस्तारण की व्यवस्था सुनिश्चित नहीं की गयी है।

cont. page-2

4. निरीक्षण के दौरान अपशिष्ट निस्तारण स्थल के समीप परिवेशीय वायु गुणवत्ता अनुश्रवण किया गया आख्यानुसार RSPM की मात्रा बोर्ड मानकों के अनुरूप नहीं है।
5. निरीक्षण के दौरान निस्तारण स्थल के समीप भूगर्भीय जल (ट्यूबवेल) के जल का नमूना एकत्रित कर विश्लेषण किया गया।
6. नगर निगम काठगोदाम–हल्द्वानी द्वारा ठोस अपशिष्ट प्रबंधन नियम–2016 यथा संशोधित के प्राविधानों का अनुपालन नहीं किया जा रहा है।

WHEREAS, Hon'ble NGT in its order dated 16.04.2021, in the matter of O.A. no. 144/2019, Arvind Baniyal Vs State of Uttarakhand, directed that :- *"Accordingly we direct the Chief Secretary of Uttarakhand to ensure that remedial action is taken, which may include compliance of rules in respect of setting up of waste processing plant and clearing legacy waste sites, recovery of compensation and coercive action erring officers"*; and

WHEREAS, Hon'ble NGT in the matter of O.A. no. 606/2018 issued directions that:-*"The work of legacy waste sites remediation from dated 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10.00 Lakh per month per local body for population of abave 10 lakh, Rs10.00 Lakh per month per local body for population of above 10 Lakh, Rs 5.00 Lakh per month per local body for population between 5 Lakh to 10 Lakh and Rs 1.00 Lakh per month per local body*; and

WHEREAS, in respect of News paper headlines the Unit was again inspected by the Officials of **Regional Office, Haldwani** on dated 05.12.2024 and made following observations :-

1. सन्दर्भित स्थल पर नगर निगम हल्द्वानी काठगोदाम, नगर पालिका परिषद, नैनीताल, नगर पंचायत भीमताल तथा नगर पालिका परिषद भवाली द्वारा जनित नगरीय ठोस अपशिष्ट को चार दिवारी के भीतर बिना पृथक्करण किये एकत्रित एवं भण्डारित किया जाता है।
2. निस्तारण स्थल पर जैविक तथा अजैविक ठोस अपशिष्ट अधिक मात्रा में भण्डारित किया जा रहा है। निरीक्षण के दौरान नगरीय ठोस अपशिष्ट जलता हुआ नहीं पाया गया तथा नगर निगम द्वारा आग बुझाने का कार्य किया जा रहा था।
3. उपरोक्त नगर निगम द्वारा ठोस अपशिष्ट प्रबन्धन नियम–2016 यथा संशोधित के प्राविधानों का अनुपालन नहीं किया जा रहा है तथा एकत्रित अपशिष्ट की जलने की सूचना लगातार प्राप्त हैं। इस सम्बन्ध में नगर निगम हल्द्वानी काठगोदाम के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण में मूल आवेदन सं0–606/2018 में पारित आदेश के क्रम में दिनांक 01.04.2020 से एक लाख प्रति माह पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति तथा आवश्यक कार्यवाही हेतु पूर्व में कार्यालय के पत्र दिनांक 10.08.2021, 23.12.2022 तथा 17.02.2023 बोर्ड मुख्यालय पत्र प्रेषित है।

WHEREAS, in compliance of Hon'ble NGT order dated 29.11.2024 on O.A. No. 1319/2024 Hemant Singh Goniyal & Ors. Vs. State of Uttarakhand, the Unit was again inspected by the Joint Committee on dated 23.12.2024 and made following observations :-

1. नगरीय ठोस अपशिष्ट एकत्रण स्थल गौला रौखड़, गौला बाईपास रोड हल्द्वानी, नैनीताल में वन विभाग द्वारा हस्तान्तररित भूमि लगभग 4.0 है क्षेत्र में स्थापित है। भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (IA.III अनुभाग) के पत्र संख्या–F.No. 10-6/2017-IA-III दिनांक 10.10.2017 द्वारा नगर निगम हल्द्वानी–काठगोदाम जिला नैनीताल में एकीकृत नगरीय ठोस अपशिष्ट प्रबन्धन परियोजना हेतु पर्यावरण (संरक्षण) अधिनियम–1986 के अन्तर्गत पर्यावरण प्रभाव आंकलन अधिसूचना 2006 यथासंशोधित के प्राविधानों के अनुसार 30 वर्षों की लीज पर सशर्त पर्यावरणीय स्वीकृति प्राप्त है तथा उत्तराखण्ड शासन के पत्रांक संख्या:–2661/IV(3)-2018-12(22 SWM)/18 दिनांक 19.09.2018 के द्वारा हल्द्वानी काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना की वित्तीय एवं प्रशासनिक स्वीकृति प्राप्त है। संयुक्त निरीक्षण के दौरान निकाय प्रतिनिधि द्वारा अवगत कराया गया कि कूड़ा संग्रहण स्थल वर्ष 2018–19 से संचालन में है।
2. नगर निगम हल्द्वानी–काठगोदाम क्षेत्रान्तर्गत कुल 60 वार्ड हैं तथा निकाय की जनसंख्या जनगणना वर्ष–2011 के अनुसार 2,80,604 है। नगर निगम हल्द्वानी–काठगोदाम से प्रतिदिन जनित होने वाले नगरीय ठोस की मात्रा लगभग 150 मैट्रिक टन/दिन है। जनित होने वाले नगरीय ठोस अपशिष्ट को नगर निगम हल्द्वानी परिक्षेत्र में समस्त वार्डो से एकत्रित किया जाता है। उक्त के अतिरिक्त नगर पालिका नैनीताल से लगभग 25.0 मैट्रिक टन/दिन, नगर पालिका भवाली से लगभग 6.0 मैट्रिक टन/दिन, नगर पंचायत भीमताल से लगभग 3.0 मैट्रिक टन/दिन, नगर पंचायत लालकुआँ से लगभग – 8.0 मैट्रिक टन/दिन तथा जिला पंचायत नैनीताल की पंचायतों से लगभग

..cont..page-3

15.0 मैट्रिक टन/दिन कुल लगभग 207 मैट्रिक टन/दिन नगरीय ठोस अपशिष्ट एकत्रित किया जाता है। एकत्रित नगरीय ठोस अपशिष्ट का नगरीय ठोस अपशिष्ट प्रबन्धन नियम–2016 के अनुसार वैज्ञानिक रूप से निस्तारण हेतु प्रसंस्करण तथा शोधन की व्यवस्थायें नहीं है।

3. नगर निगम हल्द्वानी–काठगोदाम द्वारा नगरीय ठोस अपशिष्ट का डोर–टू–डोर एकत्रण/संग्रहण हेतु फर्म मै0 मैजिक जिनी स्मार्टटैक सौल्यूशन लि0, गुड़गांव, हरियाणा के साथ अनुबन्ध किया गया है। नगरीय ठोस अपशिष्ट के प्रभावी संग्रहण के लिये निगम में टाटा एस हाइड्रोलिक टिप्पर–01, रिफ्यूज कलेक्टर/कॉम्पेक्टर–04, स्काई लिफ्ट–03, बैक लोड–01, टैक्टर–04, जटायू वाहन–01 व गारबेज टिप्पर–46 नग वाहनों का उपयोग किया जाता है। वाहनों द्वारा डोर–टू–डोर ठोस अपशिष्ट का एकत्रण कर निस्तारण स्थल तक ले जाया जाता है। निस्तारण स्थल में ठोस अपशिष्ट के भार मापन हेतु मापन यंत्र (Weighing Bridge) स्थापित है। निरीक्षण के दौरान भार मापन यंत्र संचालन में नहीं पाया गया।

4. निरीक्षण के दौरान निस्तारण स्थल पर नगरीय ठोस अपशिष्ट का पृथक्करण स्थानीय कचरा बीनने वालों के माध्यम से मैन्युअली किया जा रहा था। नगर निगम हल्द्वानी परिक्षेत्र में कूड़ा संग्रहण हेतु केवल डम्पिंग साईट उपलब्ध है, स्थल पर नगरीय ठोस अपशिष्ट एकत्रित किया जाता है, निस्तारण स्थल पर अजैविक ठोस अपशिष्ट हेतु प्रसंस्करण तथा शोधन व्यवस्थायें नहीं हैं तथा जैविक अपशिष्ट के निस्तारण के लिये कम्पोस्टिंग वर्मी–कम्पोस्टिंग आदि व्यवस्था नहीं है। जिस कारण नगरीय ठोस अपशिष्ट वृहत मात्रा में एकत्रित पाया गया तथा संयुक्त निरीक्षण के दौरान निस्तारण स्थल पर दुर्गन्ध थी। नगर निगम हल्द्वानी द्वारा जैविक तथा अजैविक नगरीय ठोस अपशिष्ट का पृथक्करण नगरीय ठोस अपशिष्ट प्रबन्ध नियम–2016 यथासंशोधित के अनुरूप नहीं किया जा रहा है।

5. नगर निगम हल्द्वानी–काठगोदाम निस्तारण स्थल पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड को दिशा निर्देशों के अनुरूप एस. एल.एफ. की स्थापना तथा लीचेट संग्रहण की व्यवस्था नहीं की गयी है तथा निस्तारण स्थल पर स्थापित ट्रोमल मशीनें भी संचालन में नहीं पायी गयी।

6. संयुक्त अपशिष्ट निस्तारण स्थल में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के दिशा निर्देशों के अनुरूप हरित पट्टिका विकसित नहीं की गयी है तथा स्थापित बाउन्ड्रीवॉल क्षतिग्रस्त पायी गयी।

7. लीगेसी वेस्ट के सम्बन्ध में नगर निगम हल्द्वानी–काठगोदाम निस्तारण स्थल (डमप साईट) पर 88.750 मी0टन लीगेसी वेस्ट का पूर्व में वैज्ञानिक तरीके से निपटान हेतु M/s Peoples Association for total Help & Youth Applause RZ-15/9, KH. No. 15/7, Gali No. 9 Mahavir Enclave, New Delhi के साथ अनुबन्ध किया गया था। फर्म द्वारा 88.750 मैट्रिक टन लीगेसी वेस्ट का निस्तारण का कार्य पूर्ण किया जा चुका है तथा जनित 677.320 मैट्रिक टन पोस्ट–कंज्यूमर प्लास्टिक वेस्ट (एमएलपी/आरडीएफ) को मै0 रिकार्ट ईनोवेशन प्रा0लि0 के माध्यम से निस्तारित किया गया है, जिसकी लॉग बुक संलग्न की गई है। निस्तारण स्थल पर वर्तमान में 1.39 लाख मैट्रिक टन मात्रा में लीगेसी वेस्ट अवशेष है। अवशेष वेस्ट के आंकलन की एफ0आर0पी0 की प्रति संलग्न कर प्रेषित की है, एकत्रित लीगेसी वेस्ट एवं नगरीय ठोस अपशिष्ट के निस्तारण हेतु नगर निगम हल्द्वानी तथा एन0टी0पी0सी0 विद्युत व्यापार निगम लि0 से Development of Municipal Solid Waste to Torrified Charcoal Plant Facility (Capacity-500TPD) स्थापित किये जाने हेतु M.O.U. हस्ताक्षरित किया गया है तथा निविदा एवं मूल्यांकन की प्रक्रिया गतिमान है। इसके अतिरिक्त निकाय द्वारा लगभग 11.94 किलो प्लास्टिक को रिसाईक्लिंग कराया गया है।

8. उत्तराखण्ड राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्थल पर एकत्रित लीगेसी अपशिष्ट के निस्तारण हेतु सशर्त संचालनार्थ सहमति दिनांक 31.03.2024 तक निर्गत की गयी है। जिसका नवीनीकरण वर्तमान तक नहीं किया गया है।

9. संयुक्त निरीक्षण के दौरान नगरीय ठोस अपशिष्ट जलता हुआ नहीं पाया गया। उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा नगर निगम हल्द्वानी–काठगोदाम को ठोस अपशिष्ट निस्तारण स्थल में समय–समय पर आगजनी की घटना पर नोटिस प्रेषित किये गये हैं तथा ठोस अपशिष्ट प्रबन्धन नियम–2016 यथासंशोधित के प्राविधानों का अनुपालन न किये जाने पर नगर निगम हल्द्वानी–काठगोदाम के विरूद्ध पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति सहित आवश्यक कार्यवाही हेतु आख्या बोर्ड मुख्यालय प्रेषित की गयी है। आगजनी की घटनाओं पर प्रभावी नियंत्रण हेतु नगर निगम हल्द्वानी–काठगोदाम द्वारा ठोस अपशिष्ट एकत्रण स्थल पर वाटर टैंकरों की व्यवस्था तथा निगरानी हेतु सी0सी0टी0वी0 कैमरों की स्थापना की गयी है, जो संयुक्त निरीक्षण के दौरान संचालन में पाये गये। निगरानी हेतु स्थापित सी0सी0टी0वी0 कैमरों में ऑनलाईन सैन्ट्रैलाइज प्रणाली स्थापित नहीं है।

10. संयुक्त निरीक्षण के दौरान प्रश्नगत स्थल के पूर्व दिशा में प्रवाहित गौला नदी में जल प्रवाह नहीं पाया गया तथा अपशिष्ट निस्तारण के समीप उत्तराखण्ड जल संस्थान ट्यूबवेल गौजाजाली उत्तर हल्द्वानी से भू–गर्भीय जल (ट्यूबवेल) का नमूना एकत्रित कर विश्लेषित किया गया है। भू–गर्भीय जल की गुणवत्ता IS:10500 के अन्तर्गत है।

cont. page-4

204

11. संयुक्त निरीक्षण के दौरान अपशिष्ट निस्तारण स्थल के समीप उत्तराखण्ड जल संस्थान ट्यूबवैल गौजाजाली उत्तर हल्द्वानी में परिवेशीय वायु गुणवत्ता का अनुश्रवण क्षेत्रीय कार्यालय हल्द्वानी द्वारा किया गया, प्राप्त परिणामों के अनुसार परिवेशीय वायु गुणवत्ता PM_{10} (24 hours) की मात्रा निर्धारित बोर्ड मानकों से अधिक पायी गयी।

Now Therefore, in exercise of the power conferred under **Section-5 of Environment (Protection) Act - 1986 as amended** with approval of the competent authority of the Board, notice is hereby served to Nagar Nigam, Haldwani **to Show Cause within 30 days of time from issue of this notice to the undersigned, why not the Environment compensation as per Hon'ble NGT Order Original Application No. 606/2018 dated 01.04.2020 of Rs. 1.0 Lakh/Month from 01.04.2020 shall be imposed on the Nagar Nigam, Haldwani Distt. Nainital for above mentioned non compliance of provisions of Municipal Solid Waste Management Rule-2016 under the provisions of above Acts.**

This issues with the approval of competent authority of this Board.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No.: UKPCB/HO/MSW-36/2025/ Dated: as above

Copy to :-

1. **Chairman, Uttarakhand Pollution Control Board** for kind information please.
2. **Secretary, Urban Development Department, Dehradun** for kind information.
3. **Director, Urban Development Directorate, Dehradun** for kind information and necessary action.
4. **District Magistrate, Nainital** for kind information and necessary action.
5. **Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital** for information and necessary compliance.
6. **Group Incharge (Kumaon Region), UKPCB, Head Office, Dehradun** for information and compliance.
7. Guard File.

Member Secretary